Sixteenth Lok Sabha VIII Session (25/04/2016 to 11/05/2016)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, April 25, 2016/Vaisakha 5, 1938 (Saka)

No. 144

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.01 A.M.

2. Obituary References

The Speaker made reference to the passing away of Shri Birbal, member of the Seventh, Eighth and Tenth Lok Sabhas; Shri Lal Muni Choubey, a member of the Eleventh to Fourteenth Lok Sabhas; Shri Ananda Gajapathi Poosapati Raju, member of the Eighth and Tenth Lok Sabhas; and Dr. C. Silvera, member of the Ninth to Eleventh Lok Sabhas.

She also made references to the following:

- (i) Terrorist attack in Brussels on 22.03.2016.
- (ii) Loss of lives of more than 600 persons due to earthquake in Ecuador on 16.04.2016.
- (iii) Reported loss of lives of about 100 persons due to earthquakes in Japan.
- (iv) Killing of 7 CRPF personnel in a terrorist attack in the Dantewada region of Chhattisgarh on 30.03.2016.

- (v) Reported loss of lives of 27 persons and injuries to 80 persons during collapsing of a part of under-construction flyover in Kolkata on 31.03.2016.
- (vi) Reported loss of lives of 112 persons and injuries to several others due to explosion of fire crackers in a temple in Kollam, Kerala on 10.04.2016.
- (vii) Reported loss of lives of 30 persons including a child and injuries to 8 others due to fall of a bus into a gorge in Deogarh district of Odisha on 17.04.2016.
- (viii) Reported loss of lives of 19 persons in a landslide in Twang district of Arunachal Pradesh on 23.04.2016.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.08 A.M.

3. Starred Questions

Starred Question Nos. 1–5 were orally answered. Replies to Starred Question Nos. 6–20 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

12.01 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2016-2017.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2014-2015, together with Audit Report thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Newsprint Control (Amendment) Order, 2016 (Hindi and English versions) published in Notification No. S.O. 447(E) in Gazette of India dated 11th February, 2016 issued under Section 18G of the Industries (Development and Regulation) Act, 1951.
- (5) A copy of the Notification No. S.O. 150(E) (Hindi and English versions) published in Gazette of India dated 18th January, 2016, making certain amendments in the Notification S.O. 2877(E) dated 10th November, 2014 issued under Section 6 of the Industries (Development and Regulation) Act, 1951.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2014-2015, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2014-2015.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:-
 - (i) The Uttarakhand Appropriation (Vote on Account) Ordinance, 2016 promulgated by the President on 31st March, 2016 (No. 2 of 2016).
 - (ii) The Enemy Property (Amendment and Validation), Second Ordinance, 2016 promulgated by the President on 2nd April, 2016 (No. 3 of 2016).
- (9) A copy of the Proclamation (Hindi and English versions) dated 27th March, 2016 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Uttarakhand published in Notification No. G.S.R.341(E) in Gazette of India dated the 27th March, 2016 under article 356 (3) of the Constitution.
- (10) A copy of the Order (Hindi and English versions) dated 27th March, 2016 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R.342(E) in Gazette of India dated the 27th March, 2016.
- (11) A copy of the Report (Hindi and English versions) of the Governor of Uttarakhand dated the 26th March, 2016 to the President.
- (12) A copy of the Order (English Version only) of the Supreme Court of India dated the 22nd April, 2016.

6. Report of Standing Committee on Railways

Shri Ramesh Kaushik presented the Ninth Report (Hindi and English versions) of the Standing Committee on Railways (2015-16) on 'Demands for Grants (2016-17)' of the Ministry of Railways (Railway Board).

7. Report of Standing Committee on Urban Development

Shri Pinaki Misra presented the Tenth Report (English and Hindi versions) of the Standing Committee on Urban Development (2015-16) on Demands for Grants (2016-2017) of the Ministry of Housing and Urban Poverty Alleviation.

8. Motion regarding extension of time for presentation of Report of the Joint Committee on the Insolvency and Bankruptcy Code, 2015

Dr. Sanjay Jaiswal moved the following motion :-

"That the extension of time granted to the Joint Committee on the Insolvency and Bankruptcy Code, 2015 by the House on 26th February, 2016 for presentation of the Report upto the last day of the first week of the second part of the Budget Session, 2016, may be treated as extension upto the last day of the first week of the current Session."

The motion was adopted.

9. Motion regarding appointment of three Members of Rajya Sabha to the Joint Committee on the Insolvency and Bankruptcy Code, 2015

Dr. Sanjay Jaiswal moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to appoint three members of Rajya Sabha to serve as members of the Joint Committee on the Insolvency and Bankruptcy Code, 2015 vice Shri Anand Sharma resigned from Rajya Sabha and Dr. Bhalchandra Mungekar and Shri Naresh Gujral retired from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha."

The motion was adopted.

*12.07 P.M.

10. Submissions by Members

(i) Sarvashri Mallikarjun Kharge and Bhartruhari Mahtab made submission regarding reported attempts to destabilize elected State Governments thereby undermining the Constitution.

Shri Rajnath Singh responded.

12.57 P.M.

(ii) Sarvashri Richard Hay and K.C. Venugopal made submission regarding fire cracker accident in a temple in Kollam, Kerala.

Shri M. Venkaiah Naidu responded.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.15 P.M.)

^{*}From 12.07 P.M. to 1.05 P.M., Members raised matters of urgent public importance.

2.15 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Dushyant Singh regarding need for expeditious approval to the State Action Plan of Government of Rajasthan regarding conservation of Great Indian Bustard.
- (2) Shri Kirti Azad regarding need to revive the closed sugar mills in North Bihar.
- (3) Shri Sunil Kumar Singh regarding need to expedite the construction of North Koel Reservoir Project and other irrigation projects in Jharkhand.
- (4) Dr. Virendra Kumar regarding need to extend social security benefits to construction workers.
- (5) Shri Vishnu Dayal Ram regarding need to speed up the construction work of National Highway Nos. 75 and 98 in Jharkhand.
- (6) Shri Harishchandra Chavan regarding need to set up desalination plant in coastal area of Maharashtra.
- (7) Shri Hukum Singh regarding need to stop illegal mining activities in Kairana parliamentary constituency, Uttar Pradesh.
- (8) Shri C.R. Chaudhary regarding need to fix Minimum Support Price of Onion at Rs. 1000 per tonne and also provide remunerative price for Beans.
- (9) Shri Ajay Mishra Teni regarding need to launch an awareness and training programme to impart technological know-how and expertise for Organic farming to farmers in Kheri parliamentary constituency, Uttar Pradesh.
- (10) Shri Ramdas C. Tadas regarding need to release funds for Pradhan Mantri Gram Sadak Yojana in Maharashtra particularly in Wardha and Amravati districts in the State.

- (11) Shri Nishikant Dubey regarding need to take suitable steps for completion of various irrigation schemes in Jharkhand.
- (12) Shri Bhairon Prasad Mishra regarding need to provide financial relief to all the farmers distressed due to acute drought situation in Banda and Chitrakoot districts in Uttar Pradesh.
- (13) Dr. Udit Raj regarding need for laying emphasis on rainwater harvesting and inter-linking of rivers to overcome water scarcity in the country.
- (14) Shri Pralhad Joshi regarding need to increase the amount of grant for construction of toilets under Swachh Bharat Mission in urban areas.
- (15) Shri S.P. Muddahanumegowda regarding need to include Kadudgolla (Adavigolla) community of Karnataka in the list of Scheduled Tribes.
- (16) Shri R. Dhruvanarayana regarding need for allocation of sufficient funds and its timely release for protection and conservation of BRT Tiger Reserve in Chamarajanagar constituency, Karnataka.
- (17) Shri Bhartruhari Mahtab regarding need to take necessary steps for setting up of Petroleum, Chemicals & Petrochemicals Investment Region (PCPIR) at Paradip, Odisha.
- (18) Shri Sanjay Haribhau Jadhav regarding need to take necessary action to secure safe return of youth belonging to Parbhani district of Maharashtra held captive in Iran.
- (19) Shri K. Ram Mohan Naidu regarding need to strengthen the defence preparedness and capability of the armed forces of the country.
- (20) Shri Sankar Prasad Datta regarding need to increase the number of mandays under the Mahatma Gandhi National Rural Employment Guarantee Scheme in Tripura.
- (21) Shri Y.V. Subba Reddy regarding need to issue a clarification regarding increase in number of seats in Legislative Assembly of Andhra Pradesh before 2019 elections.

- (22) Shri Mohammed Faizal regarding need to accord approval to the proposals of Lakshadweep administration for various harbour development projects.
- (23) Shri Shailesh Kumar alias Bulo Mandal regarding need to undertake repair of National Highway No. 80 in Bhagalpur district, Bihar and also convert it into four lane.
- (24) Shri Dushyant Chautala regarding need to undertake timely completion of four-lane national highway No. 65.

2.16 P.M.

12. Government Bill – Passed

The Sikh Gurdwaras (Amendment) Bill, 2016, as passed by Rajya Sabha
Time Taken: 1 Hour 07 Mts.

The motion for consideration of the Bill was moved by Shri Rajnath Singh.

The following members took part in the debate:

- 1. Smt. Harsimrat Kaur Badal
- 2. Shri Santokh Singh Chaudhary
- 3. Shri A.P. Jithender Reddy
- 4. Shri Tathagata Satpathy
- 5. Shri Bhagwant Mann
- 6. Shri Prem Singh Chandumajra
- 7. Shri Charanjeet Singh
- 8. Shri Ravneet Singh
- 9. Smt. Meenakashi Lekhi

Shri Rajnath Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed, was moved by Shri Rajnath Singh.

The motion was adopted and the Bill was passed.

3.23 P.M.

13. Government Bill – Passed

The Regional Centre for Biotechnology Bill, 2016

Time Taken: 2 Hour 44 Mts.

The motion for consideration of the Bill was moved by Dr. Harsh Vardhan.

The following members took part in the debate:

- 1. Dr. Shashi Tharoor
- 2. Shri Jagadambika Pal
- 3. Dr. Tapas Mandal
- 4. Shri Tathagata Satpathy
- 5. Shri M. Srinivasa Rao
- 6. Shri Konda Vishweshwar Reddy
- 7. Shri Sankar Prasad Datta
- 8. Shri Hukum Singh
- 9. Dr. Vara Prasadarao Velagapalli
- 10. Shri Arun Kumar
- 11. Shri Dushyant Chautala
- 12. Shri Kaushalendra Kumar
- 13. Shri Prahlad Patel
- 14. Shri Richard Hay

Dr. Harsh Vardhan replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 46 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Dr. Harsh Vardhan.

The motion was adopted and the Bill was passed.

*14. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 25th April 2016, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect three members of Rajya Sabha to the Joint Committee on Insolvency and Bankruptcy Code, 2015, in the vacancies caused by the retirements of Dr. Bhalchandra Mungekar and Shri Naresh Gujral and resignation of Shri Anand Sharma respectively, from the Rajya Sabha and communicated the names of Shri Anand Sharma; Shri Bhubaneswar Kalita and Shri Naresh Gujral, who had been duly elected to the said committee.

6.07 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 26th April, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, April 26, 2016/Vaisakha 6, 1938 (Saka)

No. 145

11.00 A.M.

1. Starred Questions

Starred Question Nos. 21–24 were orally answered. Replies to Starred Question Nos. 25–40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

12.03 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2016-2017.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the

- Central Pollution Control Board, Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2014-2015.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2013-2014.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Environment (Protection) Amendment Rules, 2015 published in Notification No. S.O.3305(E) in Gazette of India dated 8th December, 2015 together with a corrigendum thereto published in Notification No. S.O. 682(E) dated 7th March, 2016.
 - (ii) The Environment (Protection) Amendment Rules, 2015 published in Notification No. S.O.4(E) in Gazette of India dated 1st January, 2016.
 - (iii) The Environment (Protection) Amendment Rules, 2016 published in Notification No. G.S.R.35(E) in Gazette of India dated 15th January, 2016.
 - (iv) The Environment (Protection) Third Amendment Rules, 2016 published in Notification No. G.S.R.281(E) in Gazette of India dated 7th March, 2016.

- (9) A copy of the Drugs (Price Control) Amendment Order, 2016 (Hindi and English versions) published in Notification No. S.O.701(E) in Gazette of India dated 10th March, 2016 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2014-2015.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2014-2015.
 - (ii) Annual Report of the HMT Limited, Bangalore, for the year 2014-

- 2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights (PCR) Act, 1955, for the year 2014.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Foundation, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Foundation, New Delhi, for the year 2014-2015.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

4. Assent to Bills

- (I) Secretary-General laid on the Table the following 10 Bills passed by the Houses of Parliament during the Seventh Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on 24th February, 2016:-
 - 1. The Bureau of Indian Standards Bill, 2016;
 - 2. The Carriage by Air (Amendment) Bill, 2016;
 - 3. The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2016;
 - 4. The Appropriation (Railways) Vote on Account Bill, 2016;
 - 5. The Appropriation (Railways) Bill, 2016;
 - 6. The Real Estate (Regulation and Development) Bill, 2016;

- 7. The National Waterways Bill, 2016;
- 8. The Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Bill, 2016;
- 9. The Appropriation (Vote on Account) Bill, 2016; and
- 10. The Appropriation Bill, 2016.
- (II) Secretary-General also laid on the Table a copy, duly authenticated by the Secretary-General, Rajya Sabha, of the Election Laws (Amendment) Bill, 2016 passed by the Houses of Parliament and assented to by the President.

5. Report of the Business Advisory Committee

Shri Arjun Ram Meghwal presented the Twenty-ninth Report of the Business Advisory Committee.

6. Reports of Public Accounts Committee

Prof. K. V. Thomas presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2015-16):-

- (1) Thirty-sixth Report on the subject 'Excesses over Voted Grants and Charged Appropriations (2013-14)' relating to various Ministries/ Departments.
- (2) Thirty-seventh Report on Action Taken by the Government on the Observations/Recommendations contained in the Sixty-Seventh Report (Fifteenth Lok Sabha) on '(i) Construction of new lines on socio-economic consideration; (ii) Excessive Delays in Maintainance of Locomotives; and (iii) Functioning of Rail Vikas Nigam Ltd.' relating to Ministry of Railways (Railway Board).

- (3) Thirty-eighth Report on Action Taken by the Government on the Observations/Recommendations contained in the Third Report (Sixteenth Lok Sabha) on 'Environment Management in Indian Railways Stations, Trains & Tracks' relating to Ministry of Railways (Railway Board).
- (4) Thirty-ninth Report on 'Performance Audit of Preservation and Conservation of Monuments and Antiquities' relating to Ministry of Culture.
- (5) Fortieth Report on 'Management of Satellite Capacity for DTH Services' relating to Department of Space.
- (6) Forty-first Report on 'Loss for Train parting due to failure of Centre Buffer Coupler Components' relating to Ministry of Railways (Railway Board).
- (7) Forty-second Report on 'Non-Compliance by Ministries/ Departments in timely submission of Action Taken Notes on Non-selected Audit Paragraphs (Civil & other Ministries)' relating to various Ministries/ Departments.

7. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri J. C. Divakar Reddy presented the Ninth Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2015-16) on 'The Consumer Protection Bill, 2015'.

8. Report of the Standing Committee on Labour

Dr. Virendra Kumar presented the Sixteenth Report (Hindi and English versions) of the Standing Committee on Labour on 'Demands for Grants (2016-17)' of the Ministry of Skill Development and Entrepreneurship.

9. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Tariq Anwar laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) 84th Report on Demands for Grants (2016-17) of the Ministry of Law and Justice.
- (2) 85th Report on Demands for Grants (2016-17) of the Ministry of Personnel, Public Grievances and Pensions.

10. Presentation of Petition

Shri Bhartruhari Mahtab presented a Petition signed by Shri Prasana Kumar Mohanty and others regarding construction of underpass/flyover at Sikharpur square, Cuttack, Odisha.

*(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.05 P.M.)

^{*}From 12.06 P.M. to 12.58 P.M., Members raised matters of urgent public importance.

2.05 P.M.

11. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rodmal Nagar regarding need to establish a Kendriya Vidyalaya at Narsinghgarh in Rajgarh parliamentary constituency, Madhya Pradesh.
- (2) Shri Subhash Chandra Baheria regarding need to expedite setting up of a rail coach factory at Bhilwara, Rajasthan.
- (3) Shri Pankaj Chaudhary regarding need to set up an Integrated Ayush Hospital in Maharajganj district, Uttar Pradesh.
- (4) Shri Gopal Shetty regarding need to take measures for welfare of farmers in the country.
- (5) Shri Anshul Verma regarding need to provide electricity connection to Kasturba Gandhi Balika Vidyalayas in Hardoi parliamentary constituency, Uttar Pradesh.
- (6) Smt. Jayshreeben K. Patel regarding need to accord early approval to the proposal of Government of Gujarat for declaration of areas around various wildlife sanctuaries in the State as eco-sensitive zones.
- (7) Shri Sushil Kumar Singh regarding need to provide PNG in Aurangabad parliamentary constituency, Bihar.
- (8) Shri Nana Patole regarding need to create awareness among people regarding importance of donation of organs.
- (9) Shri Harish Chandra Meena regarding need to ensure student friendly academic environment at NIT, Srinagar, Jammu & Kashmir.
- (10) Shri Ashok Mahadeorao Nete regarding need to speed up the process for construction of Wadsa-Gadchiroli and Nagpur-Nagbheed railway lines in Maharashtra.
- (11) Shri A.T. Nana Patil regarding need to restart unit of National Textiles Corporation at Chalisgaon, Maharashtra.

- (12) Shri Om Birla regarding need to set up a team to report on the condition of railway underpasses facing inundation during rainy season on Kota-Bundi railway section in Rajasthan.
- (13) Smt. Raksha Nikhil Khadse regarding need to improve AM radio frequency at par with FM radio.
- (14) Shri Mullapally Ramachandran regarding need to declare the Puttingal Temple tragedy in Kollam, Kerala as a national calamity and extend financial assistance to Kerala.
- (15) Shri Gutha Sukender Reddy regarding need for establishment of a separate High Court for Telangana.
- (16) Shri S. Selvakumara Chinnayan regarding need for four-laning of National Highway between Karur and Coimbatore via Kangayam and from Kangayam to Tiruppur in Tamil Nadu.
- (17) Shri K. Ashok Kumar regarding need to adopt appropriate scientific storage techniques to minimize loss of foodgrains in the country.
- (18) Shri Balabhadra Majhi regarding need to withdraw the restrictions and include new projects under Pradhan Mantri Gram Sadak Yojana in Nabarangpur parliamentary constituency of Odisha.
- (19) Shri Shrirang Appa Barne regarding need to provide adequate basic facilities in long passenger distance trains in the country.
- (20) Smt. Kothapalli Geetha regarding need to construct compound walls around all the girls' hostels in Arka parliamentary constituency in Andhra Pradesh.
- (21) Shri Kaushalendra Kumar regarding need to undertake measures for ground water recharge and rainwater harvesting in the country to address the problem of water scarcity in various parts of the country.
- (22) Shri Radheshyam Biswas regarding need to reopen the Cachar Paper Mill, a unit of Hindustan Paper Corporation Limited at Panchagram, Assam.

2.06 P.M.

12. Demands for Grants (Railways) – 2016-2017

Time taken: 4 Hrs. 44 Mts.

Discussion on the Demands for Grants (Railways) Nos. 1 to 16 in respect of Budget (Railways) for 2016-2017 commenced.

The Speaker made the following announcement:-

"The House will now take up discussion and voting on the Demands for Grants (Railways) for 2016-2017.

Hon'ble Members present in the House whose cut motions to the Demands for Grants in respect of the Budget (Railways) for the year 2016-17 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case any member finds any discrepancy in the list, they may kindly bring it to the notice of the Officer at the Table immediately."

232 cut motions (Nos. 1 to 64, 65 to 95, 96 to 163, 164 to 172, 173 to 197, 198 to 229 and 230 to 232) were moved.

The following members took part in the debate:-

- 1. Shri Mallikarjun Kharge
- 2. Shri Yogi Adityanath
- 3. Shri Mulayam Singh Yadav
- 4. Dr. Tapas Mandal
- 5* Shri Rameswar Teli
- 6* Dr.(Prof.) Prasanna Kumar Patasani

^{*}Written speeches were laid on the Table.

- 7* Prof. Richard Hay
- 8* Dr. Subhash Ramrao Bhamre
- 9. Shri Rabindra Kumar Jena
- 10* Km. Sushmita Dev
- 11* Shri Kaushal Kishore
- 12* Shri A.T. (Nana) Patil
- 13. Shri Shrirang Appa Barne
- 14. Shri Thota Narasimham
- 15* Shri Rabindra Kumar Pandey
- 16. Shri Vinod Kumar Boianapalli
- 17. Shri Satish Chandra Dubey
- 18. Shri Md. Badaruddoza Khan
- 19* Smt. Jayshreeben Patel
- 20* Dr. Virendra Kumar
- 21. Shri Ramesh Chander Kaushik
- 22. Dr. Vara Prasadarao Velagapalli
- 23* Shri Doddaalahalli Kempegowda Suresh
- 24. Shri Sharad Tripathi
- 25* Sushree Sadhvi Savitri Bai Phoole
- 26. Shri Arvind Ganpat Sawant
- 27* Shri Arka Keshari Deo
- 28. Shri Jay Prakash Narayan Yadav
- 29. Smt. Ranjeet Ranjan
- 30. Dr. Arun Kumar
- 31* Shri Bhairon Prasad Mishra
- 32* Shri Janardan Singh Sigriwal
- 33. Shri Dushyant Chautala

^{*}Written speeches were laid on the Table.

- 34. Dr. Kirit Premjibhai Solanki
- 35* Shri Ajay (Teni) Misra
- 36. Shri Kaushalendra Kumar
- 37* Smt. Rekha Arun Verma
- 38* Smt. Anju Bala
- 39* Shri Sudheer Gupta
- 40* Shri Rahul Kaswan
- 41. Shri Rajesh Ranjan (Pappu Yadav)
- 42* Shri Ravindra Kushwaha
- 43* Shri Arjunlal Meena
- 44* Shri Chandra Prakash Joshi
- 45* Shri Gajendra Singh Shekhawat
- 46. Shri Daddan Mishra
- 47* Shri Nanabhau Falgunrao Patole
- 48* Dr. Ramesh Pokhriyal Nishank
- 49. Shri Rajeev Shankarrao Satav
- 50* Smt. Supriya Sadanand Sule
- 51* Kunwar Pushpendra Singh Chandel

Shri Jay Prakash Narayan Yadav demanded that his cut motions at Sl. Nos.

1 to 64 might be put to vote separately and pressed for division. Thereafter,
lobbies were cleared. When the Chair put the motion again, the cut motions
were negatived by voice vote and Shri Yadav did not press for division.

Accordingly, the cut motion at Sl. Nos. 1 to 64 were negatived.

^{*}Written speeches were laid on the Table.

Cut motion at Sl. Nos. 65 to 95 moved by Shri Shailesh Kumar were put to vote and negatived.

Cut motion at Sl. Nos. 96 to 163 moved by Shri Rajesh Ranjan (Pappu Yadav) were put to vote and negatived.

Cut motion at Sl. Nos. 164 to 172 moved by Smt. Ranjeet Ranjan were put to vote and negatived.

Cut motion at Sl. Nos. 230 to 232 moved by Shri Md. Badaruddoza Khan were put to vote and negatived.

All the other cut motions, which were moved, were put to vote and negatived.

All the Demands for Grants Nos. 1 to 16 for the amount shown under column 4 of the printed List of Demands for Grants (Railways) for 2016-2017 were voted in full.

6.47 P.M.

13. Government Bill – Introduced

The Appropriation (Railways) No.2, 2016.

14. Government Bill – Passed

The Appropriation (Railways) No.2, 2016.

The motion for consideration of the Bill was moved by Shri Suresh Prabhu.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Suresh Prabhu. The motion was adopted and the Bill was passed.

6.50 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 27th April, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, April 27, 2016/Vaisakha 7, 1938 (Saka)

No. 146

11.00 A.M.

1. Starred Questions

Starred Question Nos. 41–43 and 45 were orally answered. Both the Members in whose name Starred question No. 44 was listed were absent. However, the Minister concerned laid the reply on the Table. Supplementary Questions to Question no. 44 were asked. Replies to Starred Question Nos. 46–53 and 55-60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

12.04 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Indian Post Office (Amendment) Rules, 2015 published in Notification No. G.S.R. 881(E) in Gazette of India dated 18th November, 2015 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898 together with a corrigendum thereto published in Notification No. G.S.R. 276(E) (in English version only) dated 3rd March, 2016.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, New Delhi, for the year 2014-2015.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Apprenticeship (Second Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 198(E) in Gazette of India dated 26th February, 2016 under sub-section (3) of Section 37 of the Apprentices Act, 1961.
- (5) Outcome Budget (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2016-2017.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

4. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Faggan Singh Kulaste presented the Sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on 'Role of Educational Institutions including Universities, Technical, Medical and Engineering in socioeconomic development of SCs and STs - Implementation of reservation policy in Jawaharlal Nehru University' pertaining to the Ministry of Human Resource Development (Department of Higher Education).

5. Report of Committee on Private Members' Bills and Resolutions

Shri Thangso Baite presented the Twenty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports of Committee on Papers Laid on the Table

Shri Chandrakant Khaire presented the Seventh Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2015-2016).

7. Report of Standing Committee on Agriculture

Shri Janardhan Mishra presented the 22nd Report* (Hindi and English versions) (Sixteenth Lok Sabha) of the Standing Committee on Agriculture (2015-16) on the 'Rajendra Central Agricultural University Bill, 2015' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

8. Report of Standing Committee on Energy

Dr. Kirit Somaiya presented the 14th Report (Hindi and English version) of the Standing Committee on Energy on the subject 'Evaluation of Role, Performance and Functioning of the Power Exchanges'.

9. Report of Standing Committee on Home Affairs

Shri Prem Singh Chandumajra laid on the Table the One Hundred and Ninety-sixth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Demands for Grants (2016-17) of the Ministry of Development of North Eastern Region.

^{* 22&}lt;sup>nd</sup> Report of the Standing Committee on Agriculture (2015-16) was presented to the Hon'ble Speaker, Lok Sabha on 31.03.2016 under Direction 71A of 'The Directions by the Speaker, Lok Sabha'. Hon'ble Speaker has accorded permission for printing, publication and circulation of the report before it presented/laid in the House under Rule 280 of the 'Rules of Procedures and Conduct of Business in Lok Sabha' on 11.04.2016.

10. Reports of Standing Committee on Human Resource Development

Smt. Santosh Ahlawat laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 276th Report on Action Taken by the Government on Recommendations/Observations contained in the 267th Report on Demands for Grants (2015-16) of the Department of School Education & Literacy.
- (2) 277th Report on Demands for Grants (2016-17) of the Ministry of Youth Affairs & Sports.
- (3) 278th Report on Demands for Grants (2016-17) of the Ministry of Women and Child Development.
- (4) 279th Report on Demands for Grants (2016-17) of the Department of Higher Education.
- (5) 280th Report on Demands for Grants 2016-17 of the Department of School Education & Literacy.

11. Reports of Standing Committee on Health and Family Welfare

Smt. Rajanaben Bhatt laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 93rd Report on Demands for Grants (2016-17) of the Department of Health and Family Welfare.
- (2) 94th Report on Demands for Grants (2016-17) of the Department of Health Research.

12. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space laid (English and Hindi versions) a statement regarding the status of implementation of the recommendations contained in the 255th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2015-16), pertaining to the Department of Space.

MOTION

12.08 P.M.

13. Motion

The Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the **Twenty-ninth Report** of the Business Advisory Committee presented to the House on 26th April, 2016" subject to modification that the recommendation regarding items at serial Nos. 1,5, and 6 already disposed of by the House, be omitted."

The Motion was adopted

*12.52 P.M.

14. Submission by Member

Shri R. Dhruvanarayana made a submission regarding problems being faced by Tobacco farmers in Karnataka and Andhra Pradesh.

Kunwar Pushpender Singh Chandel associated.

Shri M. Venkaiah Naidu responded.

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.10 P.M.)

^{*}From 12.09 P.M. to 13.04 P.M. Member raised matters of urgent public importance.

2.10 P.M.

15. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kunwar Pushpendra Singh Chandel regarding need to set up medical colleges in all the districts under Hamirpur parliamentary constituency, Uttar Pradesh.
- (2) Shri Laxmi Narayan Yadav regarding need to open a branch of Nationalised Bank at Bilhara in Sagar district, Madhya Pradesh.
- (3) Shri B. Sreeramulu regarding need to set up Solar Power Corridor in Bellary parliamentary constituency of Karnataka.
- (4) Shri Rajendra Agrawal regarding need to ensure admission of children belonging to Economically Weaker Sections and Disadvantaged Groups in private unaided schools as per laid down norms and standards of Right to Education Act, 2009 in all the States particularly in Uttar Pradesh.
- (5) Shri Sumedhanand Saraswati regarding need to address the problem of shortage of drinking water in Sikar parliamentary constituency, Rajasthan.
- (6) Shri Janardan Singh Sigriwal regarding need to set up vegetables and fruits based Food Industry in Maharajganj parliamentary constituency, Bihar.

- (7) Shri Ram Tahal Chaudhary regarding need to prepare a fresh list of BPL families to facilitate extension of social security benefits to all the eligible BPL families.
- (8) Shri Maheish Girri regarding need to increase the number of attempts for appearing in Indian Engineering Services to
- 6 and also enhance the maximum age limit to 32 years.
- (9) Dr. Kirit P. Solanki regarding need to expedite issuance of C.M.R.T.S. frequency licence to Gujarat Police.
- (10) Smt. Rama Devi regarding need to take suitable measures for flood management in North Bihar.
- (11) Shri Arjun Ram Meghwal regarding need to name IIM, Shillong after the name of former President Dr. A.P.J. Abdul Kalam.
- (12) Shri Sharad Tripathi regarding need to provide adequate compensation to farmers of eastern Uttar Pradesh who lost their crops due to adverse weather condition and incidents of fire.
- (13) Shri C.P. Joshi regarding need to construct an elevated flyover road at Bhadsora Chauraha on N.H.-79 in Chittorgarh parliamentary constituency, Rajasthan.
- (14) Shri Devji M. Patel regarding need to start work on Salgaon Drinking Water Project in Mount Abu, Rajasthan to address the drinking water problem of the city.
- (15) Shri Ravneet Singh regarding need to take steps to curb road accidents in the country.
- (16) Smt. Sakuntla Laguri regarding need to put in place a mechanism to prevent man-animal conflict particularly in Keonjhar parliamentary constituency, Odisha.

- (17) Shri Rahul Ramesh Shewale regarding need to shut down waste dumping ground at Deonar in South Central Mumbai parliamentary constituency.
- (18) Shri Ch. Malla Reddy Regarding drinking water scarcity in Talengana.

2.11 P.M.

16. The Budget (General)- 2016-2017-Demands for Grants

Time Taken: 4 hrs. 17 Mts.

Discussion on the Demand for Grant No. 24 under the control of the Ministry of Development of North Eastern Region commenced.

The Chairperson made the following announcement:-

"The House will now take up discussion and voting on Demand No. 24 relating to the Ministry of Development of North Eastern Region.

Hon'ble member Shri Jitendra Chaudhury whose cut motions to the Demand for Grant in respect of the Ministry of Development of North Eastern Region for the year 2016-2017 have been circulated may, if he desires to move his cut motions, send slip to the Table within 15 minutes indicating the serial numbers of the cut motions he would like to move. Only those cut motions, slip in respect of which is received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the notice Board shortly thereafter. In case the member finds any discrepancy in the list, he may kindly bring it to the notice of the officer at the Table immediately."

5 cut motions (Nos. 1 to 5) were moved.

The following members took part in the debate:-

- 1. Dr. Thokchom Meinya
- 2. Smt. Bijoya Chakravarty
- 3. Smt. Tathagata Satpathy
- 4. Shri K. Ram Mohan Naidu
- 5. Shri Arvind Sawant
- 6. Shri Ramen Deka
- 7. Prof. Saugata Roy

- 8. Shri Kamakhya P. Tasa
- 9. Shri Jitendra Chaudhury
- 10. Shri Vara Prasad Rao V.
- 11. Shri Ram Prasad Sarmah
- 12. Shri Jai Prakash Narayan Yadav
- 13. Shri Arun Kumar
- 14. Maulana Badruddin Ajmal
- 15. Shri H. Vincent Pala
- 16. Shri Kaushalendra Kumar
- 17. Shri Neiphiu Rio
- 18. Shri Rajesh Ranjan
- 19. Shri Asaduddin Owaisi
- 20. Shri Prem Das Rai
- 21. Shri Ajay Misra (Teni)*
- 22. Prof. Richard Hay *
- 23. Shri Sharad Tripathi *
- 24. Shri D.K. Suresh*
- 25. Shri Rameshwar Teli
- 26. Shri Arjun Ram Meghwal *
- 27. Shri Prahlad Patel
- 28. Shri Ashwini Kumar
- 29. Dr. Satyapal Singh
- 30. Smt. Darshana V. Jardosh *
- 31. Shri Bhairon Prasad Mishra*

^{*}Written speeches were laid on the Table

13

Dr. Jitendra Singh replied to the Debate.

Cut motions at Sl. Nos. 1 to 5 moved by Shri Jitendra Chaudhury were put to vote and negatived.

The Demand for Grant No. 24 (both Revenue Account and Capital Account) for which the Ministry of Development of North Eastern Region is responsible for the amount shown under column 4 of the printed list of Demands for Grants Budget (General) for 2016-2017 was voted in full.

6.28 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 28th April, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, April 28, 2016/Vaisakha 8, 1938 (Saka)

No. 147

11.00 A.M.

1. Starred Questions

Starred Question Nos. 61-62 and 64 were orally answered. Both Members in whose names starred Questions No. 63 and 65 were listed were absent. However, the Ministers concerned laid the reply on the Table. Supplementary Questions to Question Nos. 63 and 65 were asked. Replies to Starred Question Nos. 66–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy India, Bhopal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy India, Bhopal, for the year 2014-2015.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the DNH Power Distribution Corporation Limited, Silvassa, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 619A of the Companies Act, 1956.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Power for the year 2016-2017.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2014-2015.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2016-2017.
- (11) A copy of the Notification No. S.O.1253(E) (Hindi and English versions) published in Gazette of India dated 11th May, 2015, regarding delegation of the powers of Central Government exercisable under Section 5(1) of the Mines and Minerals (Development and Regulation) Act, 1957 to the Additional Secretary, Ministry of Coal under sub-section (1) of Section 28 of the said Act.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2014-2015.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2014-2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) A copy each of the following Notifications (Hindi and English versions) issued under Merchant Shipping Act, 1958:-
 - (i) The Merchant Shipping (Seafarer Accommodation) Rules, 2016 published in Notification No. G.S.R.346(E) in Gazette of India dated 29th March, 2016.
 - (ii) The Merchant Shipping (Maritime Labour) Rules, 2016 published in Notification No. G.S.R.202(E) in Gazette of India dated 29th February, 2016.
- (18) A copy of the Notification No. G.S.R. 321(E) (Hindi and English versions) published in Gazette of India dated 18th March, 2016 approving the Visakhapatnam Port Trust Employees' (Recruitment, Seniority, Promotion) Amendment Regulations, 2016 under Section 124 of the Major Port Trusts Act, 1963.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2014-2015.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

4. Reports of Public Accounts Committee

Prof. K. V. Thomas presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2015-16):-

- (1) 43rd Report on the subject 'Indira Awaas Yojana' based on C&AG Report No. 37 of 2014.
- (2) 44th Report on the subject 'Extra Avoidable Expenditure by ANURAG' based on para 5.1 of the C&AG's Report No. 30 of 2013.
- (3) 45th Report on the subject 'Performance of 100% Export Oriented Unit (EOU) Scheme' based on C&AG Report No. 9 of 2015.
- (4) 46th Report on the subject 'Implementation of Public Private Partnership project at Chhatrapati Shivaji International Airport, Mumbai' based on C&AG Report No. 15 of 2014.
- (5) 47th Report on the subject 'Hydrocarbon Production Sharing Contracts' based on C&AG Report No. 19 of 2011-12 (Performance Audit) and Report No. 24 of 2014.
- (6) 48th Report on the subject 'Avoidable Expenditure on Service Tax by Insurance Regulatory and Development Authority' based on Para 6.1 of the C&AG Report No. 18 of 2015.
- (7) 49th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fourth Report (Sixteenth Lok Sabha) on 'Rail Link to Kashmir'.

(8) 50th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-third Report (Sixteenth Lok Sabha) on 'Indian Customs Electronic Data Interchange System (ICES 1.5)'.

5. Report of Joint Committee on the Insolvency and Bankruptcy Code, 2015

Shri Bhartruhari Mahtab presented the Report of the Joint Committee on the Insolvency and Bankruptcy Code, 2015.

6. Record of Evidence Given Before the Joint Committee on the Insolvency and Bankruptcy Code, 2015

Shri Bhartruhari Mahtab laid on the Table the record of evidence given before the Joint Committee on the Insolvency and Bankruptcy Code, 2015.

7. Reports of Standing Committee on Finance

Dr. M. Veerappa Moily to present the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Twenty-eighth Report on the Benami Transactions (Prohibition) Amendment Bill, 2015.
- (2) Twenty-ninth Report on Demands for Grants (2016-17) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment).
- (3) Thirtieth Report on Demands for Grants (2016-17) of the Ministry of Finance (Department of Revenue).
- (4) Thirty-first Report on Demands for Grants (2016-17) of the Ministry of Planning.
- (5) Thirty-second Report on Demands for Grants (2016-17) of the Ministry of Corporate Affairs.
- (6) Thirty-third Report on Demands for Grants (2016-17) of the Ministry of Statistics and Programme Implementation.

8. Reports of Standing Committee on Chemicals and Fertilizers

Smt. Rekha Arun Verma presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Twentieth Report on the subject 'Functioning of Autonomous Institutions - Central Institute of Plastics Engineering Technology (CIPET) and Institute of Pesticide Formulation Technology (IPFT)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Twenty-first Report on Demands for Grants 2016-17 of the Department of Fertilizers.
- (3) Twenty-second Report on Demands for Grants 2016-17 of the Department of Chemicals and Petrochemicals
- (4) Twenty-third Report on Demands for Grants 2016-17 of the Department of Pharmaceuticals.

9. Reports of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2015-16):-

(1) Twenty-seventh Report on Demands for Grants (2016-17) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

- (2) Twenty-eighth Report on Demands for Grants (2016-17) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (3) Twenty-ninth Report on Demands for Grants (2016-17) of the Ministry of Tribal Affairs.
- (4) Thirtieth Report on Demands for Grants (2016-17) of the Ministry of Minority Affairs.

*(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.09 P.M.)

^{*}From 12.05 P.M. to 1.04 P.M., Members raised matters of urgent public importance.

2.09 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ravindra Kumar Pandey regarding need to set up a high-power radio transmitter at Dhanbad and also expand the existing capacity of radio and doordarshan stations in Dhanbad, Jharkhand.
- (2) Shri Rahul Kaswan regarding need to provide allocated share of water to Sidhmukh Nohar Irrigation Project, Rajasthan.
- (3) Dr. Swami Sakshiji Maharaj regarding need to clean up river Lone in Unnao, Uttar Pradesh and shut down slaughter houses and make provision for effluent treatment plant in factories in the city.
- (4) Shri Lallu Singh regarding need to check alleged flouting of rules in extending health care facilities to women under National Health Mission in Faizabad parliamentary constituency, Uttar Pradesh.
- (5) Dr. Kirit Somaiya regarding need to take action against builders for publishing misleading advertisements and cheating common people
- (6) Col. (Retd.) Sona Ram Choudhary regarding need to take necessary measures to grant permanent citizenship to Hindus migrated from Pakistan and presently living in Rajasthan on long term visas.
- (7) Shri Harish Dwivedi regarding need to check alleged irregularities in construction of irrigation canals in districts of Eastern Uttar Pradesh.

- (8) Shri Rattan Lal Kataria regarding need to provide adequate relief and assistance to farmers who lost their crops due to hailstorms, heavy and seasonal rains and drought in different parts of the country.
- (9) Dr. Ramesh Pokhriyal 'Nishank' regarding need to launch Skill Development programmes and create employment opportunities based on agriculture and horticulture in hill States.
- (10) Shri Yogi Aditya Nath regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.
- (11) Shri Anurag Singh Thakur Regarding the financial condition of Himachal Pradesh.
- (12) Shri Sudheer Gupta regarding need to modernise Central Training College, CRPF at Neemuch, Madhya Pradesh and also set up a permanent battalion of CRPF at Neemuch.
- (13) Shri Baijayant Jay Panda regarding need to assess the financial impact caused due to withdrawal of support to some Centrally Sponsored Schemes.
- (14) Shri Vinayak Bhaurao Raut regarding need to take suitable step for resettlement of Jhuggi-jhopri clusters presently occupying land owned by the Mumbai Airport Authority.
- (15) Shri M. Srinivasa Rao regarding need to set up a new Railway Zone in Vishakhapatnam in Andhra Pradesh.
- (16) Shri B. Vinod Kumar Regarding implementation of recommendations of Commissions set up to examine the reservation policies for Scheduled Castes in Telangana.

2.10 P.M

11. The Budget (General) - 2016-2017 - Demands for Grants

Time taken: 5 hrs. 18 mts.

Discussion on the Demand for Grant No. 81 under the control of the Ministry of Skill Development and Entrepreneurship commenced.

The Chairperson made the following announcement:-

"The House will now take up discussion and voting on Demand No. 81 relating to the Ministry of Skill Development and Entrepreneurship.

Hon'ble members Shri Jai Prakash Narayan Yadav and Shri Shailesh Kumar whose cut motion to the Demand for Grant in respect of the Ministry of Skill Development and Entrepreneurship for the year 2016-2017 have been circulated may, if they desire to move their cut motion, send slips to the Table within 15 minutes indicating the serial number of the cut motion. Cut motions shall be treated as moved only if the slips are received at the Table with the stipulated time".

Two cut motions (Nos. 1 to 2) were moved.

The following members took part in the debate:-

(1) Shri Rajeev Shankarrao Satav

- (2) Shri Om Birla
- (3) Dr. Mriganka Mahato
- (4) Shri Nagendra Kumar Pradhan
- (5) Shri Anandrao Adsul
- (6) Dr. Ramesh Pokhriyal Nishank
- (7) Shri Jaydev Galla
- (8) Shri Konda Vishveshwar Reddy
- (9) Shri Mohd. Badaruddoza Khan
- (10) Smt. Renuka Butta
- (11) Shri Jai Prakash Narayan Yadav
- (12) Smt. Dimple Yadav
- (13) Shri Prem Singh Chandumajra
- (14) *Shri Abhijit Mukherjee
- (15) *Kunwar Pushpendra Singh Chandel
- (16) *Shri Rameshwar Teli
- (17) *Smt. Jaysreeben K. Patel
- (18) *Shri Rabindra Kumar Jena
- (19) *Shri Rahul Kaswan
- (20) Dr. Bhola Singh
- (21) Shri Gaurav Gogoi
- (22) *Shri R. Dhruvanarayana
- (23) *Shri D.K. Suresh
- (24) *Shri Shrirang Appa Barne
- (25) Shri Bhagwant Mann
- (26) Dr. Arun Kumar
- (27) *Km. Shoba Karandlaje

^{*}Written speeches were laid on the Table

- (28) *Smt. Supriya Sule
- (29) *Smt. Anju Bala
- (30) Shri Radheshyam Biswas
- (31) *Dr. Kirit P. Solanki
- (32) Shri Dushyant Chautala
- (33) *Shri Ajay Misra 'Teni'
- (34) *Shri Chandu Lal Sahu
- (35) *Shri S.P. Muddahanumegowda
- (36) *Shri Bidyut Baran Mahato
- (37) Shri Kaushalendra Kumar
- (38) *Dr. Kulamani Samal
- (39) Shri Rajesh Ranjan
- (40) *Shri C.R. Chaudhary
- (41) *Smt. Darshana Jardosh
- (42) Shri N.K. Premchandran
- (43) Dr. Satya Pal Singh
- (44) *Shri Ch. Malla Reddy
- (45) *Shri Bhartruhari Mahtab
- (46) *Shri Sharad Tripathi
- (47) Prof. Saugata Roy
- (48) Shri Prem Das Rai

^{*}Written speeches were laid on the Table

- (49) *Shri B. Vinod Kumar
- (50) Shri Rattan Lal Kataria
- (51) *Shri B.N. Chandrappa
- (52) Shri A.P. Jithender Reddy
- (53) Shri Abhishek Singh
- (54) *Shri C.P. Joshi
- (55) *Shri Sudheer Gupta
- (56) Shri Vinayak Bhaurao Raut
- (57) Shri Gopal Chinayya Shetty
- (58) Shri Bhairon Prasad Mishra
- (59) Shri Ashwini Kumar Choubey
- (60) *Prof. Richard Hay
- (61) *Shri Arjun Ram Meghwal

^{*}Written speeches were laid on the Table

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Shri Rajiv Pratap Rudy replied to the Debate.

Cut motion No. 1 moved by Shri Jai Prakash Narayan Yadav was put to vote and negatived.

Cut motion No. 2 moved by Shri Shailesh Kumar (Bulo Mandal) was put to vote and negatived.

The Demand for Grant No. 81 (both Revenue Account and Capital Account) for which the Ministry of Skill Development and Entrepreneurship is responsible for the amount shown under column 4 of the printed list of Demands for Grants Budget (General) for 2016-2017 was voted in full.

7.28 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 29th April, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, April 29, 2016/Vaisakha 9, 1938 (Saka)

No. 148

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference regarding launch of the India Regional Navigation Satellite System (IRNSS-1G) through Polar Satellite Launch Vehicle (PSLV-C33) from Sriharikota, Andhra Pradesh on 28th April, 2016 and congratulated to the Scientists and Technologists of the Indian Space Research organization.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 81-85 were orally answered. Member in whose name Starred Question No. 86 was listed was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 86 were asked. Replies to Starred Question Nos.87–100 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 921-1150 were laid on the Table.

12.01 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (i) The Investor Education and Protection Fund Authority (Appointment of Chairperson and Members, holding of meetings and provision for offices and officers) Rules, 2016 published in Notification No. G.S.R.26(E) in Gazette of India dated 14th January, 2016.
 - (ii) The Companies (Meetings of Board and its Powers) Second Amendment Rules, 2015 published in Notification No. G.S.R. 971(E) in Gazette of India dated 15th December, 2015.
 - (iii) The Companies (Audit and Auditors) Amendment Rules, 2015 published in Notification No. G.S.R. 972(E) in Gazette of India dated 15th December, 2015.
 - (iv) The Companies (Incorporation) Amendment Rules, 2016 published in Notification No. G.S.R. 99(E) in Gazette of India dated 22nd January, 2016.
 - (v) The Companies (Share Capital and Debentures) Amendment Rules, 2016 published in Notification No. G.S.R. 290(E) in Gazette of India dated 10th March, 2016.
 - (vi) The Companies (Incorporation) Second Amendment Rules, 2016 published in Notification No. G.S.R. 336(E) in Gazette of India dated 23rd March, 2016.
 - (vii) The Companies (Share Capital and Debentures) Second Amendment Rules, 2016 published in Notification No. G.S.R. 358(E) in Gazette of India dated 29th March, 2016.
 - (viii) The Companies (Indian Accounting Standards) (Amendment) Rules, 2016 published in Notification No. G.S.R. 365(E) in Gazette of India dated 30th March, 2016.

- (ix) The Companies (Accounting Standards) Amendment Rules, 2016 published in Notification No. G.S.R. 364(E) in Gazette of India dated 30th March, 2016.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 470 of the Companies Act, 2013:-
 - (i) The Companies (Removal of Difficulties) Order, 2016 published in Notification No. S.O.1226(E) in Gazette of India dated 29th March, 2016.
 - (ii) The Companies (Removal of Difficulties) Second Order, 2016 published in Notification No. S.O.1227(E) in Gazette of India dated 29th March, 2016.
- (3) A copy of the Appellate Authority (Allowances payable to, and other terms and conditions of service of Chairperson and members and the manner of meeting expenditure of the Authority) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 337(E) in Gazette of India dated 23rd March, 2016 under Section 30B of the Chartered Accountants Act, 1949.
- (4) A copy of the Notification No. G.S.R. 328(E) (Hindi and English versions) published in Gazette of India dated 22nd March, 2016 making certain amendments in the Notification No. G.S.R.490(E) dated 13th July, 2007 under Section 40 of the Company Secretaries Act, 1980.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002, as amended by Competition (Amendment) Act, 2007:-
 - (i) The Competition Commission of India (Procedure for Engagement of Experts and Professionals) Amendment Regulations, 2015 published in Notification No. A-12015/1/2015-HR/CCI in Gazette of India dated 27th June, 2015.
 - (ii) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2015 published in Notification No. F. No. CCI/CD/Amend/Comb.Regl./2015 in Gazette of India dated 1st July, 2015.

- (iii) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2016 published in Notification No. F. No. CCI/CD/Amend/Comb.Regl./2016 in Gazette of India dated 8th January, 2016.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) & (ii) of (5) above.
- (7) A copy of the following papers (Hindi and English versions) under Section 14 of the National Commission for Women Act, 1990:-
 - (i) Annual Report of the National Commission for Women, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2014-2015.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2014-2015.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2014-2015.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2014-2015.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2014-2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
 - (i) The Food Safety and Standards (Food Standards and Food Additives) (Amendment) Regulations, 2016 published in Notification No. 1-10(1)/Standards/SP(Fish and Fisheries Products)FSSAI-2013 in Gazette of India dated 15th January, 2016.
 - (ii) The Food Safety and Standards (Contaminants, Toxins and Residues) (Amendment) Regulations, 2015 published in Notification No. F. No. 1-99/1/SP/contaminants/FSSAI/2009 in Gazette of India dated 12th November, 2015 together with a corrigendum thereto published in Notification No. F.No. 1-99/SP(contaminants)/FSSAI/2009 (English versions only) dated 12th February, 2016.

(iii) The Food Safety and Standards (Contaminants, Toxins and Residues) (Amendment) Regulations, 2015 published in Notification No. F.No.1-99/4/SP(Contaminants)/FSSAI/2014 in Gazette of India dated 12th November, 2015.

(18)

- (i) Outcome Budget of the Directorate General Married Accommodation Project for the year 2016-2017.
- (ii) Outcome Budget of the Ex-Servicemen Contributory Health Scheme for the year 2016-2017.
- (iii) Outcome Budget of the National Institution for Transforming India (NITI) for the year 2016-2017.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2014-2015.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (21) A copy of the Homoeopathy (Post Graduate Degree Course) M.D. (Hom.) Amendment Regulations, 2015 (Hindi and English versions) published in Notification No. F. No. 12-11/2010-CCH(Pt.) in Gazette of India dated 28th March, 2016 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973 together with a corrigendum thereto published in Notification No. 12-13/2006-CCH(Pt.V) dated 28th March, 2016.
- (22) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Security Printing and Minting Corporation of

- India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - (i) The Insurance Regulatory and Development Authority (Issuance of Capital by Indian Insurance Companies transacting Life Insurance business) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./22/112/2015 in Gazette of India dated 23rd December, 2015.
 - (ii) The Insurance Regulatory and Development Authority (Issuance of Capital by Indian Insurance Companies transacting Life Insurance Business) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./21/111/2015 in Gazette of India dated 18th December, 2015.
 - (iii) The Insurance Regulatory and Development Authority (Inspection and Fee for Supply of Copies of Returns) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./2/114/2016 in Gazette of India dated 19th February, 2016.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.284(E) published in Gazette of India dated 8th March, 2016, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Phenol', originating in, or exported from the European Union, Singapore and Korea RP for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties.

- (ii) G.S.R.285(E) published in Gazette of India dated 8th March, 2016, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'polypropylene', originating in, or exported from the Singapore for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (iii) G.S.R.295(E) published in Gazette of India dated 11th March, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 27/2014-Cus., (ADD) dated 13th June, 2014.
- (iv) G.S.R.305(E) published in Gazette of India dated 15th March, 2016, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'all kinds of plastic processing machines or injection moulding machines, also known as injection presses, having clamping force equal to or more than 40 tonnes, and equal to or less than 3200 tonnes, used for processing or moulding of plastic materials", originating in, or exported from Chinese Taipei, Philippines, Malaysia and Vietnam for a period of five years, based on final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (v) G.S.R.360(E) published in Gazette of India dated 29th March, 2016, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of '2-Thyl Hexanol', originating in, or exported from the European Union, United States of America, Korea RP, Chinese Taipei, Malaysia and Indonesia for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties.

- (vi) G.S.R.362(E) published in Gazette of India dated 29th March, 2016, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Tyre Curing Presses also known as Tyre Vulcanisers or Rubber Processing Machineries for tyres, excluding Six Day Light Curing Press or curing bi-cycle tyres, originating in, or exported from the People's Republic of China for a period of five years from the date of imposition *i.e.* 29.3.2016, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (vii) G.S.R.359(E) published in Gazette of India dated 29th March, 2016, together with an explanatory memorandum seeking to levy provisional anti-dumping duty on "Glazed/Unglazed Porcelain/Vitrified tiles in polished or unpolished finish with less than 3% water absorption", originating in, or exported from the People's Republic of China for a period of not exceeding six months from the date of publication of notification, pursuant to the preliminary findings in anti-dumping investigation conducted by the Directorate General of Anti-dumping and Allied duties.
- (viii) G.S.R.363(E) published in Gazette of India dated 29th March, 2016, together with an explanatory memorandum seeking to impose safeguard duty on imports of "Hotrolled flat products of non-alloy and other alloy Steel in coils of a width of 600mm or more' for a period of two years and six months at specified rates pursuant to the final findings of investigations conducted by the Directorate General of Safeguards.
- (ix) G.S.R.146(E) published in Gazette of India dated 5th February, 2016, together with an explanatory memorandum notifying the 132 countries, mentioned therein, as developing countries for the purposes of the Customs Tariff Act, 1975.

- (x) G.S.R.1010(E) published in Gazette of India dated 29th December, 2015, together with an explanatory memorandum rescinding the customs Tariff (Transitional Product Specified Safeguard Duty) Rules, 2002.
- (26) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) The Customs (Import of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) (Amendment) Rules, 2016 published in Notification No. G.S.R. 306(E) in Gazette of India dated 15th March, 2016, together with an explanatory memorandum.
 - (ii) G.S.R.344(E) published in Gazette of India dated 28th March, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Customs, dated 17th March, 2012.
 - (iii) G.S.R.383(E) published in Gazette of India dated 31st March, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
 - (iv) G.S.R.147(E) published in Gazette of India dated 5th March, 2016, together with an explanatory memorandum has been issued align it with the Export Import Policy 2015-2020 and with the intent of reducing regulatory interface and promoting the ease of doing business.
- (27) A copy of the Point of Taxation (Second Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 370(E) in Gazette of India dated 30th March, 2016 under sub-section (4) of section 94 of the Finance Act, 1994.
- (28) A copy of the Central Excise (Removal of Goods at Concessional Rate of Duty for Manufacture of Excisable and other Goods) (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 307(E) in

Gazette of India dated 15th March, 2016 under sub-section (2) of section 38 of the Central Excise Act, 1944.

- (29) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 54 of 2015)-Audit on the Preparedness for Implementation of National Food Security Act, 2013, Ministry of Consumer Affairs, Food and Public Distribution, for the year ended March, 2015.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 8 of 2016)-Report on Mahatma Gandhi National Rural Employment Guarantee Audit of Scheme Rules, 2011 (Social Audit Rules) for the year ended March, 2015.
 - (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 6 of 2016)- Performance Audit on Natural or cultured pearls, precious or semi-precious stones, precious metals, metals clad with precious metal and articles thereof, imitation jewellery, coins (Chapter 71 of CTH), Department of Revenue-Indirect Taxes-Customs, for the year ended March, 2015.
 - (iv) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 7 of 2016)- Performance Audit Implementation of Passport Seva Project for the year ended March, 2015.
 - (v) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 53 of 2015)-Railways Finances for the year ended March, 2015.
- (30) A copy each of the following papers (Hindi and English versions):-
 - (i) Appropriation Accounts (Part I- Review) of the Indian Railways for the year 2014-2015.
 - (ii) Appropriation Accounts (Part II- Detailed Appropriation Accounts) of the Indian Railways for the year 2014-2015.

- (iii) Appropriation Accounts (Part II- Detailed Appropriation Accounts {Annexure-G}) of the Indian Railways for the year 2014-2015.
- 31) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2014-2015.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2014-2015.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2013-2014.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2014-2015.

- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Notification No. S.O. 681(E) (Hindi and English versions) published in Gazette of India dated 7th March, 2016, notifying Additional District Magistrates as authorised officers to exercise the powers conferred upon them under the provisions of the Cable Television Networks (Regulation) Act, 1995 except in respect of sections 5 & 6 within the local limits of their jurisdiction issued under Section 2 of the said Act.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha.

- (i) That at its sitting held on the 28th April, 2016, Rajya Sabha passed the Constitution (Scheduled Castes) Order(Amendment) Bill, 2016
- (ii) That at its sitting held on the 27th April, 2016, Rajya Sabha passed the Appropriation Acts (Repeal) Bill, 2015 with amendments and returned the bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (iii) That at its sitting held on the 27th April, 2016, Rajya Sabha passed the Repealing and Amending (Third) Bill, 2015, with amendments and returned the bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (iv) That at its sitting held on the 28th April, 2016, Rajya Sabha passed the Industries (Development and Regulation) Amendment Bill, 2015 with amendments and returned the bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

6. Bill as passed by Rajya Sabha — Laid on the Table

The Constitution (Scheduled Castes) Order(Amendment) Bill,2016

7. Bill as amended by Rajya Sabha – Laid on the Table

- (i) The Appropriation Acts (Repeal) Bill, 2015
- (ii) The Repealing and Amending (Third) Bill, 2015
- (ii) The Industries (Development and Regulation) Amendment Bill, 2015

8. Financial Committees (2014-15) - A Review

Secretary-General laid on the Table a copy each in Hindi and English version of the 'Financial Committees (2014-15) - A Review'.

9. Reports of Standing Committee on Transport, Tourism And Culture

Shri Kunwar Haribansh Singh laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) The Two Hundred Thirty-first Report on Demands for Grants (2016-17) of Ministry of Civil Aviation.
- (2) The Two Hundred Thirty-second Report on Demands for Grants (2016-17) of Ministry of Tourism.

10. Report of Standing Committee on Health and Family Welfare

Shri Thangso Baite laid on the Table the 95th Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on Demands for Grants (2016-17) of the Ministry of AYUSH.

*12.04 P.M.

11. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 2^{nd} May, 2016.

^{*}From 12.17 P.M. to 1.55 P.M., Members raised matters of urgent public importance.

12.56 P.M

12. The Budget (General) - 2016-2017 - Demands for Grants

Time allotted: 3 hrs.

Time taken : 2 hrs. 37 mts.

Balance time: 23 mts.

Discussion on the Demand for Grant Nos. 82 and 83 under the control of the Ministry of Social Justice and Empowerment commenced.

The Chairperson made the following announcement:-

"The House will now take up discussion and voting on Demand Nos. 82 and 83 relating to the Ministry of Social Justice and Empowerment.

Hon'ble members present in the House whose cut motions to the Demands for Grants in respect of the Ministry of Social Justice and Empowerment for the year 2016-2017 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case members find any discrepancy in the list, they may kindly bring it to the notice of the Officer at the Table immediately.

Two cut motions (Nos. 1 and 8) were moved.

The following members took part in the debate:-

- (1) Shri Santokh Singh Chaudhary
- (2) Shri Hukum Deo Narayan Yadav
- (3) Shri Saumitra Khan

- (4) Shri Balbhadra Majhi
- (5) Dr. P. Ravindra Babu
- (6) Shri B. Vinod Kumar
- (7) Md. Badaruddoza Khan
- (8) Shri M. Rajamohan Reddy
- (9) Shri Faggan Singh Kulaste
- (10) Shri Dharmendra Yadav
- (11) Shri Sher Singh Gubaya
- (12) Shri Jai Prakash Narayan Yadav
- (13) *Shri D.K. Suresh
- (14) *Shri Ladu Kishore Swain
- (15) *Shri Ajay Misra Teni
- (16) *Smt. Anju Bala
- (17) *Shri Jhina Hikaka
- (18) *Prof. Richard Hay
- (19) *Shir Shrirang Appa Barne
- (20) *Shri Shankar Prasad Datta
- (21) Shri Dushyant Chautala (Speech unfinished)

The discussion was not concluded.

^{*}Written speeches were laid on the Table

15.33 P.M.

13. Motion

Shri Thangso baite moved the following motion:-

"That this House do agree with the Twenty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th April, 2016."

The Report was adopted.

15.34 P.M.

14. Private Members' Bills- Introduced

- (1) The Information Technology (Amendment) Bill, 2016 (Substitution of new section for section 78) by Dr. Kirit Somaiya.
- (2) The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2016 Dr. Mahendra Nath Pandey
- (3) The Constitution (Amendment) Bill, 2016 (Amendment of articles 243G and 243W) by Shri Rajesh Ranjan.
- (4) The Tea Garden Workers (Timely Payment of Dues) Bill, 2016 by Prof. Saugata Roy.
- (5) The Constitution (Amendment) Bill, 2016 (Insertion of new article 21B) by Prof. Saugata Roy.
- (6) The Constitution (Amendment) Bill, 2016 (Amendment of article 72) Shri Anurag Singh Thakur.
- (7) The National Sports Ethics Commission Bill, 2016 by Shri Anurag Singh Thakur.
- (8) The Constitution (Amendment) Bill, 2016 (Amendment of the Seventh Schedule) by Shri Anurag Singh Thakur.
- (9) The Life Insurance Agents Welfare Bill, 2016 by Dr. A. Sampath.
- (10) The Financial Assistance for Girl Child Born to Parents Living Below Poverty Line Bill, 2016 by Smt. Ranjeet Ranjan.

- (11) The Electro Homoeopathy System of Medicine (Recognition) Bill,2016 by Smt. Ranjeet Ranjan.
- (12) The Electricity (Amendment) Bill, 2016 (Amendment of section 113).
- (13) The Competition (Amendment) Bill, 2016 (Amendment of section 53D) by Shri Dushyant Chautala.
- (14) The Consumer Protection (Amendment) Bill, 2016 (Amendment of section 16 and 20) by Shri Dushyant Chautala.
- (15) The Telecom Regulatory Authority of India (Amendment) Bill, 2016 (Amendment of section 14C) by Shri Dushyant Chautala.
- (16) The Prevention of Adverse Photography Bill, 2016 by Shri Rajeev Satav.
- (17) The National Witness Protection Bill, 2016 by Dr. Kirit P. Solanki
- (18) The Environment Protection (Control of Non-Biodegradable Garbage) Bill, 2016 by Shri Sharad Tripathi.
- (19) The Timely Filling of Vacancies in Central Public Sector Enterprises Bill, 2016 by Shri Baijayant Panda.
- (20) The Timely Commencement of Laws Bill, 2016 by Shri Baijayant Panda.
- (21) The Geotag-Enabled Monitoring of Public Works Bill, 2016 Shri Baijayant Panda.
- (22) The Indian Penal Code (Amendment) Bill, 2016 (Substitution of new section for section 124A) by Prof. Saugata Roy.
- (23) The Indian Penal Code (Amendment) Bill, 2016 (Substitution of new section for section 124A) by Shri Bhartruhari Mahtab.
- (24) The National Green Tribunal (Amendment) Bill, 2016 (Amendment of section 5) by Shri Ravneet Singh Bittu.
- (25) The Constitution (Schedule Castes And Scheduled Tribes) Orders (Amendment) Bill, 2016 by Shri Bhairon Prasad Mishra.
- (26) The Motor Vehicles (Amendment) Bill, 2016 (Amendment of section40) by Shri Shrirang Appa Barne.

- (27) The Port Trusts (Reservation in Employment to Local persons) Bill,2016 by Shri Shrirang Appa Barne.
- (28) The Heritage Cities and Sites Development Bill, 2016 by Shri Shrirang Appa Barne.
- (29) The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 2016 by Shri Rajendra Agrawal.
- (30) The Economically Weaker Class (Provision of Certain Facilities) Bill, 2016 by Dr. Ramesh Pokhriyal 'Níshank'
- (31) The Mentally Retarded Children (Welfare) Bill, 2016 by Dr. Ramesh Pokhriyal Nishank
- (32) The Constitution (Amendment) Bill, 2016 (Amendment of the Third Schedule) by Shri Gopal Chinayya Shetty.
- (33) The Compulsory Teaching of Sanitation and Cleanliness in Schools Bill, 2016 by Shri Om Birla.

3.54 P.M.

15. Private Members' Bills- Under Consideration

The Rights of Transgender Persons Bill, 2014, as passed by Rajya Sabha. Further discussion on the consideration of the Bill moved by Shri Baijayant Panda continued.

The following members took part in the debate:-

- (1) Shri Ajay Misra Teni
- (2) Prof. Saugata Roy
- (3) Shri Bhartendu Singh
- (4) Shri Ravindra Babu
- (5) Shri Nishikant Dubey
- (6) Shri Anurag Singh Thakur (Speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 2nd May, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, May 2, 2016/Vaisakha 12, 1938 (Saka)

No. 149

11.00 A.M.

1. Starred Questions

Member in whose name Starred Question No. 101 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 101 were asked.

Starred Question Nos. 102-104 and 106-108 were orally answered.

Member in whose name Starred Question No. 105 was listed, was absent. However, Minister concerned laid the reply on the Table. No Supplementary Questions to Question No. 105 were asked.

Replies to Starred Question Nos. 109–120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Employees' Pension (Amendment) Scheme, 2016 (Hindi and English versions) published in Notification No. G.S.R. 387(E) in Gazette of India

- dated 1st April, 2016 under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952.
- (2) A copy of the Presiding Officers of the Labour Court, Industrial Tribunal and National Tribunal (Salaries, Allowances and other Terms and Conditions of Service) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.336(E) in Gazette of India dated 30th April, 2015 under sub-section (5) of Section 38 of the Industrial Disputes Act, 1947.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Coal for the year 2016-2017.
- (5) A copy of the Outcome Budget (Hindi and English versions) of the Department of Atomic Energy for the year 2016-2017.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2014-2015.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2014-2015.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Services Exports Promotion Council, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Services Exports Promotion Council, New Delhi, for the year 2014-2015.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the National Institute of Design Undergraduate Degree (B.Des.), Postgraduate Degree (M.Des.) and Diplomas (GDPD and PGDPD) Ordinance, 2014 (Hindi and English versions) published in Notification No. Senate/26-11-14 in Gazette of India dated 9th March, 2016 under sub-section (2) of Section 40 of the National Institute of Design Act, 2014.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indication, Mumbai, for the year 2014-2015.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indication, Mumbai, for the year 2014-2015.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Central Tibetan Schools Administration, Delhi, for the year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2014-2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Mineral (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 279(E) in Gazette of India dated 4th March, 2016 under subsection (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (18) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Mines for the year 2016-2017.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2014-2015.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Notification No. NU, EC CELL-4/06 (Hindi and English versions) published in Gazette of India dated 3rd March, 2016 relating to amendment of the Statute No. 2(4) of the Nagaland University to apprise the Parliament about the Statute Amendment issued under sub-section (2) of Section 47 of the Nagaland University Act, 1989.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the

- Pondicherry University, Puducherry, for the year 2014-2015.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2014-2015.
- (23) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2014-2015.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2014-2015.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2014-2015.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2014-2015.
- (29) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2014-2015.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2014-2015.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration, New Delhi, for the year 2014-2015.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Indore, Indore, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Indore, Indore, for the year 2014-2015.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2014-2015.
- (39) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2014-2015.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2014-2015.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2014-2015.
- (45) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2014-2015.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kashipur, Kashipur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kashipur, Kashipur, for the year 2014-2015.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2014-2015.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Council of Social Science Research, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2014-2015.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2014-2015.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study Shimla, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study Shimla, for the year 2014-2015.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.

4. Reports of Standing Committee on Agriculture

Shri Hukmdev Narayan Yadav presented the following Reports (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture:-

- (1) Twenty-third Report on 'Demands for Grants (2016-17)' of the Ministry of Food Processing Industries.
- (2) Twenty-fourth Report on 'Demands for Grants (2016-17)' of the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries).
- (3) Twenty-fifth Report on 'Demands for Grants (2016-17)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (4) Twenty-sixth Report on 'Demands for Grants (2016-17)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

5. Reports of Standing Committee on Energy

Dr. Kirit Somaiya presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2015-16):-

- (1) Fifteenth Report on Demands for Grants (2016-17) pertaining to the Ministry of Power.
- (2) Sixteenth Report on Demands for Grants (2016-17) pertaining to the Ministry of New and Renewable Energy.

6. Report of Standing Committee on External Affairs

Shri Sharad Tripathi presented the Eleventh Report (English and Hindi versions) of the Standing Committee on External Affairs on Demands for Grants of the Ministry of External Affairs for the year 2016-17.

7. Report of Standing Committee on Urban Development

Shri Dushyant Chautala presented the Eleventh Report (English and Hindi versions) of the Standing Committee on Urban Development (2015-16) on 'Demands for Grants (2016-2017)' of the Ministry of Urban Development.

8. Reports of Standing Committee on Water Resources

Shri Hukum Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources:-

- (1) Eighth Report on Action Taken by the Government on the observations / recommendations contained in the Fourth Report on the subject 'Issues Concerning Flood Management, Compensation and Status of Ownership of Submerged and Eroded Land in the country, including compensation to farmers for loss of their crops destroyed by floods and right to disposal of the sand left in the fields of farmers'.
- (2) Ninth Report on Demands for Grants (2016-2017) of the Ministry of Water Resources, River Development and Ganga Rejuvenation.

9. Reports of Standing Committee on Rural Development

Shri Prahlad Singh Patel presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Twenty-first Report on Demands for Grants (2016-17) of the Department of Rural Development (Ministry of Rural Development).
- (2) Twenty-second Report on Demands for Grants (2016-17) of the Department of Land Resources (Ministry of Rural Development).
- (3) Twenty-third Report on Demands for Grants (2016-17) of the Ministry of Drinking Water and Sanitation.
- (4) Twenty-fourth Report on Demands for Grants (2016-17) of the Ministry of Panchayati Raj.

10. Statements of Standing Committee on Rural Development

Shri Prahlad Singh Patel laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Action Taken by the Government on the recommendations contained in Chapter–I and final replies included in Chapter–V of the Forty-fourth Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in the Thirty-second Report (15th Lok Sabha) on the subject 'Council for Advancement of People's Action and Rural Technology (CAPART)' in respect of the Ministry of Rural Development (Department of Rural Development).
- (2) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Forty-seventh Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in the Forty-first Report (15th Lok Sabha) on 'Demands for Grants (2013-14)' in respect of the Ministry of Rural Development (Department of Rural Development).
- (3) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Forty-eighth Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in the Thirty-eighth Report (15th Lok Sabha) on 'Demands for Grants (2013-14)' in respect of the Ministry of Rural Development (Department of Land Resources).
- (4) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Forty-ninth Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in the Thirty-ninth Report (15th Lok Sabha) on 'Demands for Grants (2013-14)' in respect of the Ministry of Panchayati Raj.
- (5) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Fiftieth Action

- Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in the Fortieth Report (15th Lok Sabha) on 'Demands for Grants (2013-14)' in respect of the Ministry of Drinking Water and Sanitation.
- (6) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Fifty-first Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in the Forty-sixth Report (15th Lok Sabha) on the subject 'Working of vigilance and monitoring committees in States/UTs' in respect of the Ministry of Rural Development (Department of Rural Development).
- (7) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Tenth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in the First Report (16th Lok Sabha) on 'Demands for Grants (2014-15)' in respect of the Ministry of Rural Development (Department of Rural Development).
- (8) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Eleventh Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in the Second Report (16th Lok Sabha) on 'Demands for Grants (2014-15)' in respect of the Ministry of Rural Development (Department of Land Resources).
- (9) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Twelfth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in the Third Report (16th Lok Sabha) on 'Demands for Grants (2014-15)' in respect of the Ministry of Panchayati Raj.
- (10) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Fifteenth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in the Forty-fifth Report (15th Lok Sabha) on the subject

- 'Capacity Building of Panchayati Raj Institutions (PRIs)' in respect of the Ministry of Panchayati Raj.
- (11) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Seventeenth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in the Fifth Report (16th Lok Sabha) on 'Demands for Grants (2015-16)' in respect of the Ministry of Drinking Water and Sanitation.
- (12) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Nineteenth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in the Seventh Report (16th Lok Sabha) on 'Demands for Grants (2015-16)' in respect of the Ministry of Rural Development (Department of Land Resources).
- (13) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Twentieth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in the Eighth Report (16th Lok Sabha) on 'Demands for Grants (2015-16)' in respect of the Ministry of Panchayati Raj.

11. Reports of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Eighteenth Report on 'Demands for Grants (2016-17)' relating to the Ministry of Coal.
- (2) Nineteenth Report on 'Demands for Grants (2016-17)' relating to the Ministry of Mines.

12.04 P.M.

12. Statements by Ministers

- (1) The Minister of Tribal Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2014-15), pertaining to the Ministry of Tribal Affairs.
- (2) The Minister of State in the Ministry of Mines; and Minister of State in the Ministry of Steel laid the following statements (Hindi and English versions) regarding the:-
 - (i) status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Coal and Steel on Demands for Grants (2014-15), pertaining to the Ministry of Mines; and
 - (ii) status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Coal and Steel on Demands for Grants (2015-16), pertaining to the Ministry of Mines.

*12.18 P.M.

13. Submissions by Members

(i) Sarvashri Rajeev Shankarrao Satav and K.C. Venugopal made submission regarding situation arising due to the recent order of Hon'ble Supreme Court relating to Medical Entrance Test in the country.

Smt. Mala Rajya Laxmi Shah, Smt. Jyoti Dhurve, Shri Jitendra Chaudhury, Dr. Kirit Premjibhai Solanki, Shri (Adv.) Joice George, Shri Parayamparanbil Kuttappan Biju, Dr. Sanjay Jaiswal, Shri Shivkumar Chanabasappa Udasi, Shri Gajendra Singh Shekhawat, Shri Harish Chandra Meena, Shri Ramcharan Bohra, Dr. Manoj Rajoria, Shri Rahul Kaswan, Shri E.T. Mohammed Basheer and Shri Gopal Chinayya Shetty associated.

Shri M. Venkaiah Naidu responded.

12.54 P.M.

(ii) Prof. Saugata Roy and Dr. Ramesh Pokhriyal Nishank made submission regarding need for Central Government intervention to stop forest fire raging in Uttarakhand and other parts of northern India.

Shri Rajeev Shankarrao Satav, Shri Jagdambika Pal, Shri Bairon Prasad Mishra, Shri Chandra Prakash Joshi, Shri Rodmal Nagar, Shri P.P. Chaudhary, Kunwar Pushpendra Singh Chandel, Shri Sharad Tripathi, Shri Gajendra Singh Shekhawat, Dr. Manoj Rajoria and Shri Anurag Singh Thakur associated.

Shri Rajnath Singh responded.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.14 P.M.)

^{*}From 12.06 P.M. to 1.09 P.M., Members raised matters of urgent pubic importance.

2.14 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Om Birla regarding need to take immediate measures to provide drinking water in drought affected regions in the country particularly in Rajasthan.
- (2) Shri Kunwar Bharatendra Singh regarding need to undertake construction of railway line connecting Bijnore-Hastinapur-Meerut.
- (3) Shri Pashupati Nath Singh regarding need to open a Regional Office of LIC of India at Dhanbad, Jharkhand.
- (4) Shri Rakesh Singh regarding need to set up a Sainik School at Jabalpur, Madhya Pradesh.
- (5) Shri Kapil Moreshwar Patil regarding need to name the upcoming new International Airport at Navi Mumbai after late Shri D.B. Patil, an eminent public figure of Maharashtra.
- (6) Shri Janardan Singh Sigriwal regarding need to provide treatment to patients at AIIMS, Delhi in a time-bound manner.
- (7) Shri Rattan Lal Kataria regarding installation of statue of Deen Bandhu Sir Chhotu Ram at Bhakra Nangal Dam.
- (8) Shri Hari Om Singh Rathore regarding need to include Dwarkadheesh Temple, Kankroli and Shrinathji Temple, Nathdwara in Rajsamand parliamentary constituency, Rajasthan in Krishna Circuit.
- (9) Dr. Manoj Rajoria regarding need to take measures for effective management of urban transport system in the country.
- (10) Shri Vinod Kumar Sonkar regarding need to improve the service condition of Grameen Dak Sevaks in the country.

- (11) Shri Rodmal Nagar regarding need to stop printing of high value currency notes in the country.
- (12) Shri Anshul Verma regarding need to release provident fund of employees of closed unit of Uttar Pradesh State Sugar Corporation Limited at Hardoi, Uttar Pradesh.
- (13) Shri Pankaj Chowdhary regarding need to undertake reconstruction of barrage gate on river Rohini in Maharajganj district, Uttar Pradesh.
- (14) Shri Harishchandra Chavan regarding need to extend benefits to tribal people in Nasik district under Dindori parliamentary constituency, Maharashtra.
- (15) Shri S.P. Muddahanumegowda regarding need to utilize the MNREGA funds for water conservation in the country.
- (16) Shri Ninong Ering regarding need for proper utilization of funds under State Industrial Development Fund.
- (17) Dr. Thokchom Meinya regarding natural disaster faced by Manipur and other North Eastern States of the country.
- (18) Prof. Saugata Roy regarding imposition of Section 144 on election days in West Bengal.
- (19) Shri Rabindra Kumar Jena regarding need to overhaul the MSME sector in the country.
- (20) Shri Kinjarapu Ram Mohan Naidu regarding issue of bio-metric Identity cards to the fishermen of Srikakulam in Andhra Pradesh.
- (21) Shri A. P. Jithender Reddy regarding need to hold Lok Sabha and State Assembly election simultaneously.
- (22) Smt. Geetha Kothapalli regarding need to establish a sub-centre of Sports Authority of India in Araku parliamentary constituency of Andhra Pradesh.
- (23) Shri Radheshyam Biswas regarding need to declare the recent floods in Assam as National Calamity.

- (24) Shri Kaushalendra Kumar regarding need to check the rising prices of essential food items.
- (25) Shri Dushyant Chautala regarding need to include National Highway No.10 in the initial list of Green Highways Policy, 2015.
- (26) Smt. Anupriya Patel regarding problem faced by women working in police and armed forces.

2.15 P.M

15. The Budget (General)- 2016-2017 - Demands for Grants

Time Taken: 4 Hrs. 38 Mts.

Further discussion on the Demands for Grants Nos. 82 and 83 under the control of the Ministry of Social Justice and Empowerment continued.

The following members took part in the debate:-

- 1. Shri Dushyant Chautala (speech resumed)
- 2* Prof. Richard Hay
- 3* Shri Bhartruhari Mahtab
- 4. Sushree Sadhvi Savitri Bai Phoole
- 5* Smt. Supriya Sadanand Sule
- 6* Shri Aurag Singh Thakur
- 7* Smt. Jayshreeben Patel
- 8. Dr. Arun Kumar
- 9. Dr. Yashwant Singh
- 10* Smt. Poonamben Hematbhai Maadam
- 11* Shri Rabindra Kumar Jena
- 12. Shri Kaushalendra Kumar
- 13* Smt. Rita Tarai

^{*}Written speeches were laid on the Table.

- 14. Dr. Udit Raj
- 15. Dr. Tapas Mandal
- 16. Shri Rangaswamy Dhruvanarayana
- 17. Shri Birendra Kumar Chaudhary
- 18. Shri Asaduddin Owaisi
- 19* Shri Bhairon Prasad Mishra
- 20* Shri Jagdambika Pal
- 21* Shri Rahul Kaswan
- 22. Shri Rajesh Ranjan (Pappu Yadav)
- 23. Dr. Boora Narsaiah Goud
- 24* Dr. Prabhas Kumar Singh
- 25* Shri Arjun Ram Meghwal
- 26* Dr. Ramesh Pokhriyal Nishank
- 27* Shri Jaswantsinh Sumanbhai Bhabhor
- 28* Shri Gopal Chinayya Shetty
- 29* Km. Shobha Karandlaje
- 30* Shri S.P. Muddahanumegowda
- 31* Dr. (Smt.) Mamtaz Sanghamita
- 32* Shri Rameswar Teli
- 33* Shri Nishikant Dubey
- 34* Dr. Kirit Premjibhai Solanki
- 35* Shri Om Birla
- 36* Shri B.N. Chandrappa
- 37* Kunwar Pushpendra Singh Chandel

Shri Thaawar Chand Gehlot replied to the debate.

^{*}Written speeches were laid on the Table.

Cut motion No. 1 moved by Shri Rajeev Shankarrao Satav was put to vote and negatived.

Cut motion No. 8 moved by Shri Ravneet Singh was put to vote and negatived.

The Demands for Grants Nos. 82 and 83 (both Revenue Account and Capital Account) for which the Ministry of Social justice and Empowerment is responsible for the amounts shown under column 4 of the printed list of Demands for Grants Budget (General) for 2016-2017 were voted in full.

4.16 P.M

16. The Budget (General)-2016-2017 - Demands for Grants

Time Taken: 3 Hrs. 44 Mts.

Discussion on the Demand for Grant No. 9 under the control of the Ministry of Civil Aviation and Demand for Grant No. 88 under the control of the Ministry of Tourism commenced.

The Chairperson made the following announcement:-

"The House will now take up discussion and voting on Demand No. 9 relating to the Ministry of Civil Aviation and Demand No. 88 relating to the Ministry of Tourism.

Hon'ble members present in the House whose cut motions to the Demands for Grants in respect of the Ministry of Civil Aviation and the Ministry of Tourism have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case members find any discrepancy in the list, they may kindly bring it to the notice of the Officer at the Table immediately."

Two cut motions (Nos. 1 and 2) relating to the Ministry of Civil Aviation were moved.

Twenty seven cut motions (Nos. 1–3, 7–10 and 15–34) relating to the Ministry of Tourism were moved .

The following members took part in the debate:-

- 1. Shri K.C. Venugopal
- 2. Shri Dushyant Chautala
- 3. Prof. Saugata Roy
- 4. Shri Arka Keshari Deo
- 5* Shri Ajay (Teni) Mishra
- 6* Shri Jaswantsinh Sumanbhai Bhabhor
- 7* Smt. Kavitha Kalvakuntla
- 8* Smt. Renuka Butta
- 9. Shri Gajanan Chandrakant Kirtikar
- 10* Shri Rabindra Kumar Jena
- 11* Smt. Darshana Vikram Jardosh
- 12. Shri Srinivas Kesineni
- 13* Shri Md. Badaruddoza Khan
- 14* Dr.(Smt.) Ratna De (Nag)
- 15* Shri Gopal Chinayya Shetty
- 16* Shri Rajeev Shakarrao Satav
- 17* Shri Shrirang Appa Barne
- 18. Shri Konda Vishweshwar Reddy
- 19* Shri D.K. Suresh
- 20. Shri Shankar Prasad Datta
- 21* Shri Anurag Singh Thakur
- 22. Shri M. Rajamohan Reddy
- 23* Shri Rangaswamy Dhruvanarayana
- 24* Prof. Richard Hay
- 25. Shri Jay Prakash Narayan Yadav
- 26* Dr. (Smt.) Mamtaz Sanghamita
- 27. Shri Prem Singh Chandumajra
- 28. Shri Jagdambika Pal
- 29. Dr. Arun Kumar

^{*}Written speeches were laid on the Table.

- 30. Shri Ninong Ering
- 31* Shri P.P. Chaudhary
- 32. Shri Sharad Tripathi
- 33* Smt. Meenakashi Lekhi
- 34. Shri Rajesh Ranjan (Pappu Yadav)
- 35. Shri E.T. Mohammed Basheer
- 36* Smt. Jayshreeben Patel
- 37. Shri Devendra Singh
- 38. Shri Kaushalendra Kumar
- 39. Shri Chandra Prakash Joshi
- 40* Shri Nishikant Dubey
- 41. Shri Prem Das Rai
- 42* Dr. Kulamani Samal
- 43. Shri Daddan Mishra
- 44. Shri Ram Tahal Choudhary
- 45. Shri Raj Kumar Saini
- 46. Shri Rakesh Singh
- 47* Shri Rameswar Teli

The discussion was not concluded.

8.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 3rd May, 2016.)

ANOOP MISHRA Secretary General

^{*}Written speeches were laid on the Table.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, May 3, 2016/Vaisakha 13, 1938 (Saka)

No. 150

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Bal Raj Madhok, member of the Second and Fourth Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.02 A.M.

2. Starred Questions

Starred Question No. 121 and 123–125 were orally answered.

Member in whose name Starred Question No. 122 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 122 were asked.

Replies to Starred Question Nos. 126-140 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 9 of 2016) (Compliance Audit)-General purpose Financial Reports of Central Public Sector Enterprises for the year ended 31st March, 2015 under Article 151(1) of the Constitution.
 - (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Agricultural Research, New Delhi, for the year 2015-2016.
 - (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.424(E) in Gazette of India dated 14th April, 2016 under sub-section (2) of Section 23 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- (5) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2016-2017.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing

Laboratory, New Delhi, for the year 2010-2011.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2011-2012.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Chemical Accidents (Emergency Planning, Preparedness and Response) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 905(E) in Gazette of India dated 27th November, 2015 under Section 26 of the Environment (Protection) Act, 1986.
- (11) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2013-2014.
 - (ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) A copy of the Outcome Budget (Hindi and English versions) of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 2016-2017.
- (14) A copy of the Notification No. S.O.1192(E) (Hindi and English versions) published in Gazette of India dated 22nd March, 2016 making certain amendments in the Notification No. S.O.1221(E) dated 15th May, 2013 under Section 3 of the Essential Commodities Act, 1955.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited, Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2012-2013.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2013-2014.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2014-2015.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Foreign Contribution (Regulation) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.966(E) in Gazette of India dated 14th December, 2015 under Section 49 of the Foreign Contribution (Regulation) Act, 2010.
- (24) A copy of the Central Industrial Security Force, Fire Wing (Subordinate Ranks) Group 'B' and Group 'C' Posts Recruitment Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 189(E) in Gazette of India dated 23rd February, 2016 under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

- (25) A copy each of the following Notifications (Hindi and English versions) under Section 36 of the Land Ports Authority of India Act, 2010:-
 - (i) The Land Ports Authority of India (Conditions of Service of Officers and other Employees) Regulations, 2016 published in Notification No. F. No. 13/12/2012-LPAI in Gazette of India dated 9th March, 2016.
 - (ii) The Land Ports Authority of India (Officers and other Employees)
 Recruitment Regulations, 2016 published in Notification No. F. No.
 13/12/2012-LPAI in Gazette of India dated 9th March, 2016.
- (26) A copy of the Registration of Foreigners (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.324(E) in Gazette of India dated 18th March, 2016 under sub-section (2) of Section 3 of the Registration of Foreigners Act, 1939.
- (27) A copy of the Foreigners (Amendment) Order, 2016 (Hindi and English versions) published in Notification No. G.S.R.325(E) in Gazette of India dated 18th March, 2016 issued under Section 3 of the Foreigners Act, 1946.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2014-2015.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2014-2015.

- (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2014-2015.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2016 (Hindi and English versions) published in Notification No. S.O.680(E) in Gazette of India dated 7th March, 2016 under Section 4d of the Destructive Insects and Pests Act, 1914.
- (35) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2016-2017.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on 2nd May, 2016, Rajya Sabha agreed without any amendment to the Mines and Minerals (Development and Regulation) Amendment Bill, 2016, passed by Lok Sabha on 16th March, 2016.
- (ii) That the Rajya Sabha had no recommendation to make to the Lok Sabha in the Appropriation (Railways) No.2 Bill, 2016, passed by the Lok Sabha on the 26th April, 2016.

6. Report on the participation of Indian Parliamentary Delegation at the 132nd Assembly of the Inter-Parliamentary Union (IPU)

Secretary-General laid on the Table the Report (Hindi and English versions) on the participation of Indian Parliamentary Delegation at the 132nd Assembly of the Inter-Parliamentary Union held in Hanoi (Vietnam) from 28 March to 1 April, 2015.

7. Report of Committee on Empowerment of Women

Smt. Bijoya Chakravarty presented the Sixth Report (Hindi and English versions) of the Committee on Empowerment of Women (2015-16) on the Subject 'Empowerment of Tribal Women'.

8. Report of Committee on Welfare of Other Backward Classes

Shri Rajen Gohain presented the Fifth Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2015-16) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Indian Oil Corporation Limited' pertaining to the Ministry of Petroleum and Natural Gas.

9. Reports of the Standing Committee on Information Technology

Shri Anurag Singh Thakur presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2015-16):-

- (1) Twenty-third Report on Demands for Grants (2016-17) relating to the Ministry of Information and Broadcasting.
- (2) Twenty-fourth Report on Demands for Grants (2016-17) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (3) Twenty-fifth Report on Demands for Grants (2016-17) relating to the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).
- (4) Twenty-sixth Report on Demands for Grants (2016-17) relating to the Ministry of Communications and Information Technology (Department of Posts).

10. Report of Standing Committee on Defence

Maj. Gen. B. C. Khanduri, AVSM (Retd.) presented the Eighteenth Report of the Standing Committee on Defence on 'Action Taken by the Government on the recommendations/observations contained in the Seventh Report (16th Lok Sabha) on Demands for Grants (2015-16) of the Ministry on Defence on Army (Demand No. 23).

11. Reports of Standing Committee on Defence

Maj. Gen. B. C. Khanduri, AVSM (Retd.) presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

(1) Nineteenth Report of the Standing Committee on Defence on 'Demands for Grants (2016-17) of the Ministry of Defence on General Defence Budget,

- Civil Expenditure of MoD (Demand No. 20) and Defence Pension (Demand No. 21)'.
- (2) Twentieth Report of the Standing Committee on Defence on 'Demands for Grants(2016-17) of the Ministry of Defence on Army, Navy and Air Force (Demand No. 22)'.
- (3) Twenty-first Report of the Standing Committee on Defence on 'Demands for Grants (2016-17) of the Ministry of Defence (Miscellaneous, Demand No. 20)'.
- (4) Twenty-second Report of the Standing Committee on Defence on 'Demands for Grants (2016-17) of the Ministry of Defence on Capital Outlay on Defence Services (Demand No. 23)'.

12. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

- Shri J. C. Divakar Reddy presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2015-16):-
- (1) Tenth Report on Demands for Grants (2016-17) of the Department of Food and Public Distribution (Ministry of Consumer Affairs, Food and Public Distribution).
- (2) Eleventh Report on Demands for Grants (2016-17) of the Department of Consumer Affairs (Ministry of Consumer Affairs, Food and Public Distribution).

13. Reports of Standing Committee on Labour

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Seventeenth Report on 'Demands for Grants (2016-17)' of the Ministry of Labour & Employment.
- (2) Eighteenth Report on 'Demands for Grants (2016-17)' of the Ministry of Textiles.

14. Report of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Joshi presented the Twelfth Report on 'Demands for Grants (2016-17)' (Hindi and English versions) of the Ministry of Petroleum and Natural Gas.

15. Report of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the 20th Report (Hindi and English versions) of the Standing Committee on Coal and Steel on 'Demands for Grants (2016-17)' relating to the Ministry of Steel.

16. Reports of Standing Committee on Commerce

Shri Vinod Kumar Sonkar laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 123rd Report on Export Infrastructure in India.
- (2) 124th Report on the Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 119th Report on Rubber Industry in India.

- (3) 125th Report on the Demands for Grants (2016-17) of Department of Commerce, Ministry of Commerce and Industry.
- (4) 126th Report on the Demands for Grants (2016-17) of Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

17. Report of Standing Committee on Home Affairs

Smt. Kirron Kher laid on the Table the One Hundred and Ninety-seventh Report (Hindi and English versions) of the Standing Committee on Home Affairs on Demands for Grants (2016-17) of the Ministry of Home Affairs.

18. Reports of Standing Committee on Industry

Shri Rabindra Kumar Jena laid the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) Two Hundred and Seventy-second Report on Review of Provisions of Corporate Social Responsibility under the Companies Act, 2013.
- (2) Two Hundred and Seventy-third Report on Demands for Grants (2016-17) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (3) Two Hundred and Seventy-fourth Report on Demands for Grants (2016-17) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).
- (4) Two Hundred and Seventy-fifth Report on Demands for Grants (2016-17) pertaining to the Ministry of Micro, Small and Medium Enterprises.

12.07 P.M.

19. Statements by Ministers

- (1)# The Minister of Finance on behalf of the Minister of External Affairs made a statement regarding Order of Arbitral Tribunal in re the Enrica Lexie Matter.
- (2) The Minister of Social Justice and Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2015-16), pertaining to the Ministry of Social Justice and Empowerment.
- (3) The Minister of State in the ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 192nd Report of the Standing Committee on Home Affairs on Action Taken by the Government on the observations/recommendations contained in the 185th Report on Demands for Grants (2015-16), pertaining to the Ministry of Home Affairs.
- (4) The Minister of State in the Ministry of Agriculture and Farmers Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Agriculture on Demands for Grants (2015-16), pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare.

*12.58 P.M.

20. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Anurag Singh Thakur regarding Choice-Based Credit System (CBCS) introduced by Himachal Pradesh University.
- (2) Smt. Bijoya Chakravorty regarding need to provide assistance to flood affected people of Assam.
- (3) Shri Bahadur Singh Koli regarding need to open a Army Recruitment Centre in Bharatpur parliamentary constituency, Rajasthan.
- (4) Shri Satya Pal Singh regarding need to take adequate measures to check the dwindling water level in rivers and other water resources in the country.
- (5) Shri Rameshwar Teli regarding need to set up a Tea Auction Centre in Dibrugarh, Assam.
- (6) Shri Bharat Singh regarding need to ensure allocation of funds by corporate sector towards Corporate Social Responsibility component as per laid down norms and standards.
- (7) Shri Devendra Singh alias Bhole Singh regarding need to address the problem of acute shortage of drinking water in Kanpur Nagar and Kanpur Dehat districts in Uttar Pradesh.
- (8) Smt. Kamla Devi Patle regarding need to include Janjgir-Champa district of Chhattisgarh in National Horticulture Mission.
- (9) Dr. Mahendra Nath Pandey regarding need to formulate a plan for development of small scale industries and skill development programmes in river islands particularly in Chandauli parliamentary constituency, Uttar Pradesh.

^{*}From 12.15 P.M. to 12.57 P.M., Members raised matters of urgent public importance.

- (10) Smt. Rama Devi regarding need to upgrade Mohini Mandal railway Halt in Sheohar parliamentary constituency, Bihar as Mohini Mandal railway station.
- (11) Dr. Virendra Kumar regarding need to check the reality shows in television channels where children participate and also regulate other programmes so that public and children can watch.
- (12) Shri Bidyut Baran Mahato regarding need to provide No Objection Certificate to mines in Jamshedpur parliamentary constituency, Jharkhand.
- (13) Col. Sona Ram Choudhary regarding need to inter-link rivers in the country.
- (14) Shri B. Sreeramulu regarding water problem faced by Morarji Desai Residential School in Bellary, Karnataka.
- (15) Shri Sudheer Gupta regarding need to permit commercial horticulture, development of herbal hub as also wildlife tourism in Gandhi Sagar Sanctuary in Mandsaur parliamentary constituency, Madhya Pradesh.
- (16) Smt. Ranjeet Ranjan regarding need to take necessary measures to achieve the objectives of Krishi Vigayan Kendras and also set up more Krishi Vigyan Kendras in the country.
- (17) Shri Rajeev Shankarrao Satav regarding need to declare 31 May, the birth anniversary of Ahilya Bai Holkar, as National Holiday.
- (18) Dr. Tapas Mandal regarding need to construct a level crossing or construct a subway at Birnagar Railway Station in Ranaghat parliamentary constituency of West Bengal.
- (19) Shri Saumitra Khan regarding construction of dam on rivers Shilabati and Dwarakeswar in West Bengal.

- (20) Smt. Sakuntala Laguri regarding need to expedite construction of Rimoli to Rajamunda section of National Highway No. 215 in Keonjhar parliamentary constituency, Odisha.
- (21) Shri Prataprao Ganpatrao Jadhav regarding need to improve BSNL mobile service in Buldhana parliamentary constituency, Maharashtra.
- (22) Shri Murali Mohan Maganti regarding need to confer 'Bharat Ratna' on Late Shri Nandamuri Taraka Rama Rao, former Chief Minister of Andhra Pradesh.
- (23) Shri Kotha Prabhakar Reddy regarding setting up of Kurnool-Hyderabad-Nizamabad-Adilabad-Nagpur Industrial Corridor.
- (24) Shri Sankar Prasad Datta regarding need to retain IDBI as a Public Sector Bank.
- (25) Shrii Shailesh Kumar alias Bulo Mandal regarding need to set up maizebased Food Processing Industries in Bhagalpur parliamentary constituency, Bihar.
- (26) Shri Vijay Kumar Hansdak regarding need to conduct an inquiry into the alleged hoarding and creation of artificial shortage of pulses leading to steep hike in the prices of pulses.
- (27) Shri Raju Shetti regarding need to proble the alleged irregularities in the auction of cooperative sugar mills in Maharashtra.

12.58 P.M.

21. The Budget (General)-2016-2017 - Demands for Grants

Time Taken: 5 Hrs. 06 Mts.

Further discussion on the Demand for Grant No. 9 under the control of the Ministry of Civil Aviation and Demand for Grant No. 88 under the control of the Ministry of Tourism commenced.

The following members laid their written speeches on the Table:-

- 1. Kunwar Pushpendra Singh Chandel
- 2. Smt. Aparupa Poddar
- 3. Shri Alok Sanjar
- 4. Shri S.P. Muddahanumegowda
- 5. Shri A.T. (Nana) Patil
- 6. Shri Tathagata Satpathy
- 7. Smt. Supriya Sadanand Sule
- 8. Shri Narasimham Thota
- 9. Shri Bhairon Prasad Mishra
- 10. Smt. Veena Devi
- 11. Shri Pralhad Venkatesh Joshi
- 12. Dr. Banshilal Mahto
- 13. Shri Lakhan Lal Sahu
- 14. Shri Sudheer Gupta
- 15. Dr. Prabhas Kumar Singh
- 16. Smt. Anju Bala
- 17. Smt. Poonamben Hematbhai Maadam
- 18. Smt. Krishna Raj
- 19. Shri Om Birla
- 20. Shri Parayamparanbil Kuttappan Biju
- 21. Dr. Ramesh Pokhriyal Nishank

- 22. Dr. Mahendra Nath Pandey
- 23. Shri Shivkumar Chanabasappa Udasi
- 24. Dr. (Prof.) Prasanna Kumar Patasani
- 25. Shri Ashwini Kumar Choubey
- 26. Dr. Kirit Premjibhai Solanki
- 27. Shri B.N. Chandrappa

Shri Ashok Gajapathi Raju Pusapati replied to the debate.

Dr. Mahesh Sharma also replied to the debate.

Cut motion Nos. 1 and 2 moved by Shri Jay Prakash Narayan Yadav were put to vote and negatived.

The Demand for Grant No. 9 (both Revenue Account and Capital Account) for which the Ministry of Civil Aviation is responsible for the amounts shown under column 4 of the printed list of Demands for Grants Budget (General) for 2016-2017 was voted in full.

Cut motion Nos. 1 to 3 moved by Shri Jay Prakash Narayan Yadav were put to vote and negatived.

Cut motion Nos. 7 to 10 moved by Shri Rajeev Shankarrao Satav were put to vote and negatived.

Cut motion Nos. 15 to 34 moved by Shri Sankar Prasad Datta were put to vote and negatived.

The Demand for Grant No. 88 (both Revenue Account and Capital Account) for which the Ministry of Tourism is responsible for the amounts shown under column 4 of the printed list of Demands for Grants Budget (General) for 2016-2017 was voted in full.

3.18 P.M.

22. Amendments made by Rajya Sabha – Agreed to

*The Appropriation Acts (Repeal) Bill, 2015

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri D.V. Sadananda Gowda:-

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Sixty-sixth", the word "Sixty-seventh" be <u>substituted</u>.

CLAUSE 1

2. That at page 1, line 4, *for* the figure, "2015", the figure "2016" be *substituted*.

THE SCHEDULE

That at page 2, line 34 be *deleted* That at page 11, line 53 be *deleted*.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the amendments were agreed to.

^{*} The Bill was passed by Lok Sabha on the 11th May, 2015, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 27th April, 2016 and returned it to Lok Sabha on 28th April, 2016.

23. Amendments made by Rajya Sabha – Agreed to

*The Repealing and Amending (Third) Bill, 2015

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri D.V. Sadananda Gowda:-

ENACTING FORMULA

That at page 1, line 1, **for** the word "Sixty-sixth", the word "Sixty-seventh" be **substituted**.

CLAUSE 1

That at page 1, line 3, <u>for</u> the bracket, words and figure "(Third) Act, 2015", the word and figure "Act, 2016" be <u>substituted</u>.

THE FIRST SCHEDULE

That at page 2, lines 21 and 22 be <u>deleted.</u>

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the amendments were agreed to.

[#]The Bill was passed by Lok Sabha on the 6th August, 2015, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 27th April, 2016 and returned it to Lok Sabha on 28th April, 2016.

3.22 P.M

24. The Budget (General)-2016-2017 - Demands for Grants

Time Taken: 2 Hrs. 40 Mts.

Discussion on the Demand for Grant No. 50 under the control of the Ministry of Housing and Urban Poverty Alleviation commenced.

The Chairperson made the following announcement:-

"The House will now take up discussion and voting on Demand No. 50 relating to the Ministry of Housing and Urban Poverty Alleviation.

Hon'ble members present in the House whose cut motions to the Demand for Grant in respect of the Ministry of Housing and Urban Poverty Alleviation for the year 2016-2017 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case members find any discrepancy in the list, they may kindly bring it to the notice of the Officer at the Table immediately."

Seventeen cut motions (Nos. 1, 6, 7–9, 10 and 11 to 21) relating to the Ministry of Housing and Urban Development were moved.

The following members took part in the debate:-

- 1. Shri S.P. Muddahanumegowda
- 2. Shri Suresh Chanabasappa Angadi
- 3. Dr.(Smt.) Mamtaz Sanghamita

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- 4. Shri Baijyant 'Jay' Panda
- 5* Shri Ajay (Teni) Mishra
- 6* Dr. Kirit Premjibhai Solanki
- 7. Dr. Shrikant Eknath Shinde
- 8* Smt. Jayshreeben Patel
- 9* Shri Ram Tahal Choudhary
- 10* Shri Tathagata Satpathy
- 11. Shri Muthamsetti Srinivasa Rao (Avanthi)
- 12* Shri Shrirang Appa Barne
- 13* Dr. Kirit Somaiya
- 14* Shri Gopal Chinayya Shetty
- 15. Shri Rajendra Agrawal
- 16* Shri Nishikant Dubey
- 17* Shri Rabindra Kumar Jena
- 18. Shri A.P. Jithender Reddy
- 19* Dr. Kulamani Samal
- 20* Smt. Renuka Butta
- 21* Dr. Yashwant Singh
- 22. Shri Sankar Prasad Datta
- 23* Dr. Heena Vijaykumar Gavit
- 24* Shri Vinod Kumar Boianapalli
- 25. Shri Midhun Reddy
- 26. Shri Uday Pratap Singh
- 27. Shri Jay Prakash Narayan Yadav
- 28* Shri Bhairon Prasad Mishra
- 29* Shri Gajanan Chandrakant Kirtikar
- 30. Shri Dushyant Chautala
- 31* Dr. Prabas Kumar Singh
- 32. Shri E.T. Mohammed Basheer

^{*}Written speeches were laid on the Table.

- 33. Shri Kaushalendra Kumar
- 34. Km. Sushmita Dev
- 35* Shri Sharad Tripathi
- 36. Shri Ramesh Bidhuri
- 37. Shri C.R. Chaudhary
- 38* Smt. Supriya Sadanand Sule
- 39* Ms. Ranjanben Bhatt
- 40* Shri Doddaalahalli Kempegowda Suresh
- 41* Dr. (Smt.) Ratna De (Nag)
- 42* Shri B.N. Chandrappa
- 43* Prof. Richard Hay
- 44* Shri A.T. (Nana) Patil
- 45* Shri Devji Mansingram Patel
- 46* Smt. Poonamben Hematbhai Maadam
- 47* Shri Ch. Malla Reddy
- 48* Shri Rameswar Teli
- 49* Shri Rangaswamy Dhruvanarayana
- 50* Shri Aparupa Poddar
- 51* Shri Devendra Singh *alias* Bhole Singh
- 52* Shri Arjun Ram Meghwal
- 53* Dr. Ramesh Pokhriyal Nishank
- 54* Shri Bidyut Baran Mahato
- 55* Shri Jagdambika Pal
- 56* Shri Ashwini Kumar Choubey
- 57* Shri P.P. Chaudhary

Shri M. Venkaiah Naidu replied to the debate.

Cut motion No. 1 moved by Shri Jay Prakash Narayan Yadav was put to vote and negatived.

^{*}Written speeches were laid on the Table.

Cut motion No. 6 moved by Shri Sankar Prasad Datta was put to vote and negatived.

Cut motions Nos. 7 to 9 moved by Shri Baijayant Jay Panda were put to vote and negatived.

Cut motion No. 10 moved by Shri Kaushalendra Kumar was put to vote and negatived.

Cut motions Nos. 11 to 21 moved by Shri B. Vinodkumar were put to vote and negatived.

The Demand for Grant No. 50 (both Revenue Account and Capital Account) for which the Ministry of Housing and Urban Poverty Alleviation is responsible for the amount shown under column 4 of the printed list of Demands for Grants Budget (General) for 2016-2017 was voted in full.

6.03 P.M.

25. The Budget (General) – 2016-2017 – Demands for Grants

The Speaker announced that all the cut motions on Demands for Grants (General) for the year 2016–17 that were circulated were being treated as moved.

All the cut motions which were treated as moved were negatived.

The following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants–Budget (General) for 2016-2017 were submitted to the vote of the House and voted in full:-

- (1) Demands No. 1 to 3 relating to Ministry of Agriculture.
- (2) Demand No. 4 relating to Department of Atomic Energy.
- (3) Demand No.5 relating to Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH).
- (4) Demands No. 6 to 8 relating to Ministry of Chemicals and Fertilisers.
- (5) Demand No. 10 relating to Ministry of Coal.
- (6) Demands No. 11 and 12 relating to Ministry of Commerce and Industry.
- (7) Demands No. 13 to 15 relating to Ministry of Communications and Information Technology.
- (8) Demands No. 16 and 17 relating to Ministry of Consumer Affairs, Food and Public Distribution.
- (9) Demand No. 18 relating to Ministry of Corporate Affairs.
- (10) Demand No. 19 relating to Ministry of Culture.

- (11) Demands No. 20 to 23 relating to Ministry of Defence.
- (12) Demand No. 25 relating to Ministry of Drinking Water and Sanitation.
- (13) Demand No. 26 relating to Ministry of Earth Sciences.
- (14) Demand No. 27 relating to Ministry of Environment, Forests and Climate Change.
- (15) Demand No. 28 relating to Ministry of External Affairs.
- (16) Demands No. 29, 30, 32 and 34 to 40 relating to Ministry of Finance.
- (17) Demand No. 41 relating to Ministry of Food Processing Industries.
- (18) Demands No. 42 and 43 relating to Ministry of Health and Family Welfare.
- (19) Demands No. 44 and 45 relating to Ministry of Heavy Industries and Public Enterprises.
- (20) Demands No. 46 to 49 and 90 to 94 relating to Ministry of Home Affairs.
- (21) Demands No. 51 and 52 relating to Ministry of Human Resource Development.
- (22) Demand No. 53 relating to Ministry of Information and Broadcasting.
- (23) Demand No. 54 relating to Ministry of Labour and Employment.
- (24) Demands No. 55 and 56 relating to Ministry of Law and Justice.
- (25) Demand No.58 relating to Ministry of Micro, Small and Medium Enterprises.
- (26) Demand No. 59 relating to Ministry of Mines.
- (27) Demand No. 60 relating to Ministry of Minority Affairs.
- (28) Demand No. 61 relating to Ministry of New and Renewable Energy.

- (29) Demand No. 62 relating to Ministry of Panchayati Raj.
- (30) Demand No. 63 relating to Ministry of Parliamentary Affairs.
- (31) Demand No. 64 relating to Ministry of Personnel, Public Grievances and Pensions.
- (32) Demand No. 66 relating to Ministry of Petroleum and Natural Gas.
- (33) Demand No. 67 relating to Ministry of Planning.
- (34) Demand No. 68 relating to Ministry of Power.
- (35) Demand No. 70 relating to Lok Sabha.
- (36) Demand No. 71 relating to Rajya Sabha.
- (37) Demand No. 73 relating to Secretariat of the Vice-President.
- (38) Demand No. 74 relating to Ministry of Road Transport and Highways.
- (39) Demands No. 75 and 76 relating to Ministry of Rural Development.
- (40) Demands No. 77 to 79 relating to Ministry of Science and Technology.
- (41) Demand No. 80 relating to Ministry of Shipping.
- (42) Demand No. 84 relating to Department of Space.
- (43) Demand No. 85 relating to Ministry of Statistics and Programme Implementation.
- (44) Demand No. 86 relating to Ministry of Steel.
- (45) Demand No. 87 relating to Ministry of Textiles.
- (46) Demand No. 89 relating to Ministry of Tribal Affairs.
- (47) Demand No. 95 relating to Ministry of Urban Development.

- (48) Demand No. 96 relating to Ministry of Water Resources, River Development and Ganga Rejuvenation.
- (49) Demand No. 97 relating to Ministry of Women and Child Development.
- (50) Demand No. 98 relating to Ministry of Youth Affairs and Sports.

6.07 P.M.

26. Government Bill - Introduced

The Appropriation (No. 2) Bill, 2016.

27. Government Bills – Passed

The Appropriation (No. 2) Bill, 2016

The motion for consideration moved by Shri Jayant Sinha on behalf of Shri Arun Jaitley was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jayant Sinha.

The motion was adopted and the Bill was passed.

6.10 P.M.

28. Government Bill – Passed

The Compensatory Afforestation Fund Bill, 2015

Time Taken: 2 Hrs. 12 Mts.

The motion for consideration of the Bill was moved by Shri Prakash Javadekar.

The following members took part in the debate:-

- 1. Km. Sushmita Dev
- 2. Dr. Sanjay Jaiswal
- 3. Prof. Saugata Roy
- 4. Shri Pinaki Misra
- 5. Shri Vinayak Bhaurao Raut
- 6. Dr. Rabindra Babu Pandula
- 7. Smt. Kavitha Kalvakuntla
- 8. Shri Jitendra Chaudhury
- 9. Smt. Renuka Butta
- 10. Shri Abhijit Mukherjee
- 11. Shri Laxmi Narayan Yadav
- 12. Shri Jay Prakash Narayan Yadav
- 13. Shri Asaduddin Owaisi
- 14. Prof. Richard Hay
- 15. Shri Sumedhanand Saraswati

Shri Prakash Javadekar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clause 7 was adopted.

Clause 8 was adopted, as amended.

Clause 9 was adopted, as amended.

Clause 10 was adopted, as amended.

Clause 11 was adopted, as amended.

Clauses 12 to 14 were adopted.

Clause 15 was adopted, as amended.

Clause 16 was adopted, as amended.

Clause 17 was adopted.

Clause 18 was adopted, as amended.

Clause 19 was adopted, as amended.

Clauses 20 to 25 were adopted.

Clause 26 was adopted as amended.

Clauses 27 and 28 were adopted.

Clause 29 was adopted, as amended.

Clause 30 was adopted, as amended.

Clauses 31 and 32 were adopted.

Clause 33 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Prakash Javadekar.

The motion was adopted and the Bill, as amended, was passed.

[#] 29.	Report of	Business	Advisory	Committee
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Shri Arjun Ram Meghwal presented the Thirtieth Report of the Business Advisory Committee.

8.22 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 4th May, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, May 4, 2016/Vaisakha 14, 1938 (Saka)

No. 151

11.00 A.M.

1. Starred Questions

Starred Question Nos. 141 and 142 were orally answered. Member in whose name Starred Question No. 143 was listed was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 143 were asked.

Starred Question Nos. 144, 145 and 148 were orally answered. Both the Members in whose name Starred question No. 146 was listed were absent. However, the Minister concerned laid the reply on the Table. No Supplementary Questions to Question no. 146 were asked.

Starred Question No. 147 was not orally answered as the Minister concerned was not present in the House. Hence, replies to Starred Question Nos. 147 and 149–160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Prohibition of Discriminatory Tariffs for Data Services Regulations, 2016 (2 of 2016) (Hindi and English versions) published in Notification No. 301-5/2016-F&EA in Gazette of India dated 8th February, 2016 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (2) A copy each of the following Statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

THIRTEENTH LOK SABHA

1. Statement No. 30

Thirteenth Session, 2003

FOURTEENTH LOK SABHA

2.	Statement No. 33	Fourth Session, 2005
3.	Statement No. 25	Eighth Session, 2006
4.	Statement No. 26	Fourteenth Session, 2008
5.	Statement No. 23	Fifteenth Session, 2009

FIFTEENTH LOK SABHA

6.	Statement No. 26	Second Session, 2009
7.	Statement No. 23	Fourth Session, 2010
8.	Statement No. 21	Fifth Session, 2010
9.	Statement No. 20	Sixth Session, 2010
10.	Statement No. 18	Seventh Session, 2011
11.	Statement No. 18	Eighth Session, 2011
12.	Statement No. 17	Ninth Session, 2011
13.	Statement No. 16	Tenth Session, 2012
14.	Statement No. 14	Eleventh Session, 2012
15.	Statement No. 13	Twelfth Session, 2012
16.	Statement No. 12	Thirteenth Session, 2013

17. Statement No. 10

18. Statement No. 8

Fourteenth Session, 2013 Fifteenth Session, 2013-2014

SIXTEENTH LOK SABHA

19.	Statement No. 7	Second Session, 2014
20.	Statement No. 6	Third Session, 2014
21.	Statement No. 5	Fourth Session, 2015
22.	Statement No. 3	Fifth Session, 2015
23.	Statement No. 2	Sixth Session, 2015

- (3) A copy of the Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assents in Filing Returns) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 414(E) in Gazette of India dated 11th April, 2016 under Section 61 of the Lokpal and Lokayuktas Act, 2013.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2014-2015.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi,

for the year 2014-2015.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2014-2015.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2014-2015.
- (12) Statement (Hindi and English versions) showing reasons for delay in

- laying the papers mentioned at (11) above.
- (13) A copy of the 52nd Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July, 2014 to June, 2015.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2014-2015.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2014-2015.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2014-2015.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the

- Centre for Nano and Soft Matter Science, Begaluru, for the year 2014-2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Nano and Soft Matter Science, Begaluru, for the year 2014-2015.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bengaluru, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bengaluru, for the year 2014-2015.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2014-2015.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the

Cultivation of Science, Kolkata, for the year 2014-2015.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2014-2015.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and Technology, Mohali, for the year 2014-2015.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bengaluru, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bengaluru, for the year 2014-2015.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions of the

- Indian National Science Academy, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2014-2015.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2014-2015.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2014-2015.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, Gurgaon, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, Gurgaon, for the year 2014-2015.

- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Allahabad, for the year 2014-2015.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bengaluru, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bengaluru, for the year 2014-2015.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the

year 2014-2015.

- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2014-2015.
- 49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2014-2015.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy each of the following Notifications (Hindi and English versions) under Section 22 of the Science and Engineering Research Board Act, 2008:-
 - (i) The Science and Engineering Research Board Rules, 2010 published in Notification No. G.S.R.213(E) in Gazette of India dated 29th March, 2010.
 - (ii) The Science and Engineering Research Board (Secretary, Terms and Conditions of Service and Recruitment) Regulations, 2014 published in Notification No. 001/2014/F.No.SR/S9/Z-08/2011 in Gazette of India dated 25th April, 2014.

- (iii) The Science and Engineering Research Board (Recruitment, Salaries and other Terms and Conditions of Service of Group 'A' and Group 'B' Posts Administrative and Non-Technical) Regulations, 2014 published in Notification No. 002/2014/F.No.SR/S9/Z-08/2011 in Gazette of India dated 25th April, 2014.
- (iv) The Science and Engineering Research Board (Recruitment and Terms and Conditions of Service of Group 'A' Gazetted Posts (Non-Ministerial, Scientific and Technical) Regulations, 2014 published in Notification No. 003/2014/F.No.SR/S9/Z-08/2011 in Gazette of India dated 25th April, 2014.
- (53) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (i), (iii) and (iv) of (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2014-2015.
- (55) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 10th March, 2016, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 2016 and ending on the 30th April, 2017 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
 - 1. Shri Narendra Budania
 - 2. Shri Ram Narain Dudi
 - 3. Shri Naresh Gujral
 - 4. Shri Praful Patel
 - 5. Shri A.K. Selvaraj
 - 6. Shri Tapan Kumar Sen
 - 7. Shri Ramchandra Prasad Singh
- (ii) That at its sitting held on the 10th March, 2016, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of the Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2016 and ending on the 30th April, 2017 and elected the following Ten Members of Rajya Sabha to serve on the said Committee:-
 - 1. Shri Ramdas Athawale
 - 2. Shri Shamsher Singh Dullo
 - 3. Shri D. Raja
 - 4. Shri Amar Shankar Sable
 - 5. Dr. Vijaylaxmi Sadho
 - 6. Shri Veer Singh
 - 7. Shri Tiruchi Siva
 - 8. Smt. Wansuk Syiem

- 9. Shri Dilip Kumar Tirkey
- 10. Mahant Shambhuprasadji Tundiya
- (iii) That at its sitting held on the 10th March, 2016, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2016 and ending on the 30th April, 2017 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
 - 1. Shri Naresh Agrawal
 - 2. Shri Satyavrat Chaturvedi
 - 3. Shri Vijay Goel
 - 4. Shri Bhubaneswar Kalia
 - 5. Shri Shantaram Naik
 - 6. Shri Sukhendu Sekhar Roy
 - 7. Shri Ajay Sancheti

5. Reports of Standing Committee on Transport, Tourism and Culture

Shri Ram Charitra Nishad laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) The Two Hundred Thirty-third Report on Demands for Grants (2016-17) of Ministry of Culture.
- (2) The Two Hundred Thirty-fourth Report on Demands for Grants (2016-17) of Ministry of Road Transport & Highways.

12.06 P.M.

6. Statements by Ministers

- (1) The Minister of Road Transport and Highways and Minister of Shipping made a statement regarding the successful organization of Maritime India Summit 2016 from 14 to 16 April, 2016 at Mumbai.
- (2) The Minister of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Information Technology on "Business Development and Marketing Strategy in the Department of Posts", pertaining to the Department of Posts, Ministry of Communications and Information Technology.
- (3) The Minister of State (Independent Charge) of the Ministry of Labour and Employment laid a statement regarding the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Labour on Demands for Grants (2015-16), pertaining to the Ministry of Labour and Employment.

12.10 P.M.

7. Motion

Shri Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on $3^{\rm rd}$ May, 2016."

The motion was adopted.

*12.54 P.M.

8. Submission by Members

(i) Dr. Manoj Rajoria made a submission regarding problem being faced by onion growers of Rajasthan, Maharashtra and Madhya Pradesh despite a bumber crop.

Shri Bhairon Prasad Mishra, Shri P.P. Chaudhary, Shri Chandra Prakash Joshi, Kunwar Pushpendra Singh Chandel, Shri Sharad Tripathi, Shri C.R. Chaudhary, Shri Ramcharan Bohra, Shri Rahul Kaswan and Shri Gajendra Singh Shekhawat associated.

Shri Ram Vilas Paswan responded.

1.01 P.M.

(ii) Prof. Richard Hay and Smt. Meenakashi Lekhi made submission regarding reported assault and murder of a dalit law student at Perumbavoor near Cochin, Kerala.

Shri Nishikant Dubey, Shri Bhairon Prasad Mishra, Shri Rajendra Agrawal, Shri Chandra Prakash Joshi, Kunwar Pushpendra Singh Chandel, Dr. Kirit Premjibhai Solanki, Shri P.P. Chaudhary, Shri Pralhad Venkatesh Joshi, Shri Sharad Tripathi, Shri Arjun Ram Meghwal, Smt. Darshana Vikram Jardosh associated.

Shri M. Venkaiah Naidu responded.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.12 P.M.)

^{*}From 12.10 P.M. to 1.09 P.M., Members raised matters of urgent public importance.

2.13 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Laxmi Narayan Yadav regarding need to provide toilet facilities and also grant financial assistance to people for construction of toilets in cantonment area in Sagar parliamentary constituency, Madhya Pradesh.
- (2) Shri Kanwar Singh Tanwar regarding need to expedite construction of flyovers at Garh Chaupala and Gajraula on National Highway No. 24 in Amroha parliamentary constituency, Uttar Pradesh.
- (3) Shri Gopal Shetti regarding need to expedite issuance of notification of alignment for construction of Navi Mumbai Rail Project Line No. 1 between Belapur and Pendhar in Maharashtra.
- (4) Shri Ram Charan Bohra regarding need to expedite construction of the proposed new National Highway from Delhi to Jaipur.
- (5) Smt. Darshana Vikram Jardosh regarding need to provide advance information to train passengers in the event of cancellation of trains.
- (6) Shri Ram Tahal Choudhary regarding need to provide adequate financial assistance for installation and repair of hand pumps and other drinking water projects in Jharkhand.
- (7) Shri Faggan Singh Kulaste regarding need to address the problem of acute shortage of drinking water in Mandla, Dindori, Seoni and Narsinghpur districts of Madhya Pradesh.
- (8) Shri Chintaman N. Wanaga regarding need to provide special package for development of Palghar district of Maharashtra.

- (9) Shri Devji M. Patel regarding need to provide rail services in Sanchore in Jalore district, Rajasthan.
- (10) Shri Jagdambika Pal regarding need to ensure payment of arrears of sugarcane to farmers by mills in Uttar Pradesh.
- (11) Smt. Meenakshi Lekhi regarding need to strengthen the cyber law in the country.
- (12) Smt. Riti Pathak regarding need to ease norms for blood donation.
- (13) Shri Kirti Azad regarding need to ensure proper implementation of National Health Insurance Scheme in North Bihar.
- (14) Shri D. K. Suresh regarding Wild Boar menace faced by farmers of Karnataka.
- (15) Shri B. N. Chandrappa regarding need for proper maintenance of Chitradurga Fort in Karnataka.
- (16) Dr. Kulamani Samal regarding need to extend financial assistance for constituting a Municipal cadre in Odisha.
- (17) Shri Vinayak Bhaurao Raut regarding need to appoint a senior solicitor in the writ petition no. 202 (1995 & 1996) pending in Supreme Court.
- (18) Shri Prem Singh Chandumajra regarding need to give special incentives to attract more investment in Punjab.

2.14 P.M.

10. Government Bill – Under Consideration

The Finance Bill, 2016

Time Allotted: 8 Hrs. Time Taken: 5 Hrs. 40 Mts. Balance: 2 Hrs. 20 Mts.

The motion for consideration of the Bill was moved by Shri Jayant Sinha on behalf of Shri Arun Jaitley.

The following members took part in the debate:-

- 1. Dr. M. Veerappa Moily
- 2. Shri Nishikant Dubey
- 3. Prof. Saugata Roy
- 4. Shri Bhartruhari Mahtab
- 5. Shri Arvind Ganpat Sawant
- 6. Shri Jayadev Galla
- 7. Shri A.P. Jithender Reddy
- 8. Shri Jitendra Choudhury
- 9. Shri Midhun Reddy
- 10. Dr. Thokchom Meinya
- 11. Dr. Kirit Somaiya
- 12. Shri Shailesh (Bulo Mandal) Kumar
- 13. Shri Subhash Chandra Baheria
- 14. Shri Shirajuddin Ajmal
- 15. Shri Raj Kumar Singh
- 16. Dr. Arun Kumar
- 17. Shri Asaduddin Owaisi
- 18. Shri Santosh Kumar
- 19. Shri Rajesh Ranjan (Pappu Yadav)
- 20. Shri Gajendra Singh Shekhawat

- 21. Shri Prem Singh Chandumajra
- 22. Shri Abhijit Mukherjee
- 23. Shri Dushyant Chautala
- 24. Shri Prem Das Rai
- 25. Shri Kunwar Haribansh Singh
- 26. Dr. Mahendra Nath Pandey

The discussion was not concluded.

8.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 5th May, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, May 5, 2016/Vaisakha 15, 1938 (Saka)

No. 152

11.00 A.M.

1. Obituary References

The Speaker made reference to the passing away of Shri Rana Bahadur Singh, member of the Fifth Lok Sabha; Dr. Amrit Lal Bharti, member of the Eleventh Lok Sabha; and Shrimati Chandra Prabha Urs, member of the Tenth Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 161 - 165 were orally answered. Replies to Starred Question Nos. 166 - 180 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1841 - 2070 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Jute Board, Kolkata, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Jute Manufactures Corporation, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the National Jute Manufactures Corporation, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-
 - (i) The Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Constitution and Manner of Application of Fund, Form and Time for Preparation of Budget) Rules, 2016 published in Notification No. G.S.R.315(E) in Gazette of India dated 17th March, 2016.
 - (ii) The Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Form of Annual Statement of Accounts and Records) Rules, 2016 published in Notification No. G.S.R.316(E) in Gazette of India dated 17th March, 2016.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 - (i) The Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Third Amendment) Regulations, 2016 published in Notification No. 2/2(2)/2011-Estt./CERC in Gazette of India dated 28th March, 2016.
 - (ii) The Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation (Fourth Amendment) Regulations, 2016 published in Notification No. L-1/12/2010/CERC in Gazette of India dated 30th March, 2016.
 - (iii) The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Fifth Amendment) Regulations, 2016 published in Notification No. L-1/94/CERC/2011 in Gazette of India dated 31st March, 2016.

- (7) A copy of the Bureau of Energy Efficiency, Energy Conservation Fund (Form and Time for Preparation of Budget) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 980(E) in Gazette of India dated 17th December, 2015 under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.
- (8) A copy of the Rajiv Gandhi National Aviation University First Statutes Rules, 2016 (Hindi and English versions) published in Notification No. S.O.683(E) in Gazette of India dated 7th March, 2016 under sub-section (2) of Section 45 of the Rajiv Gandhi National Aviation University Act, 2013.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O. 356(E) and S.O. 357(E) published in Gazette of India dated 5th February, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 28C (Bahraich-Rupaidiha Section) in the State of Uttar Pradesh.
 - (ii) S.O. 413(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 43 (New NH No. 30) (Dhamtari-Jagdalpur Section) in the State of Chhattisgarh.
 - (iii) S.O. 626(E) published in Gazette of India dated 27th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Nagaur-Jodhpur Section) in the State of Rajasthan.

- (iv) S.O. 796(E) and S.O. 797(E) published in Gazette of India dated 19th March, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 27 (Allahabad to Uttar Pradesh/Madhya Pradesh Border Section) in the State of Uttar Pradesh.
- (v) S.O. 1225(E) and S.O. 1226(E) published in Gazette of India dated 7th May, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 216 (New NH 153) (Raigarh, Sarangarh, Saraipali Section) in the State of Chhattisgarh.
- (vi) S.O. 1404(E) to S.O. 1408(E) published in Gazette of India dated 26th May, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 75E (Sidhi-Singrauli Section) in the State of Madhya Pradesh.
- (vii) S.O. 1520(E) published in Gazette of India dated 10th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 78 (New NH 43) (Pathalgaon to CG/JH Border Section) in the State of Chhattisgarh.
- (viii) S.O. 1521(E) to S.O. 1523(E) published in Gazette of India dated 10th June, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 200 (Bilaspur-Urdawal Section) in the State of Chhattisgarh.
- (ix) S.O. 1554(E) and S.O. 1555(E) published in Gazette of India dated 11th June, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches

- of National Highway No. 365 (Mangalvaripet to Mallampalli Section) in the State of Telangana.
- (x) S.O. 1625(E) and S.O. 1626(E) published in Gazette of India dated 17th June, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12A (New NH 30) (MP Boarder Chipli to Simga Section) in the State of Chhattisgarh.
- (xi) S.O. 1624(E) published in Gazette of India dated 17th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28 (Gorakhpur Bypass) in the State of Uttar Pradesh.
- (xii) S.O. 1621(E) to S.O. 1623(E) published in Gazette of India dated 17th June, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 222 (Kalyan-Andhra Pradesh Border Section) in the State of Maharashtra.
- (xiii) S.O. 1647(E) published in Gazette of India dated 22nd June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 43 (Dhamtari-Jagdalpur Bypass) in the State of Chhattisgarh.
- (xiv) S.O. 1696(E) and S.O.1697(E) published in Gazette of India dated 25th June, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 64 (Patiala-Bathinda Section) in the State of Punjab.
- (xv) S.O. 1681(E) and S.O. 1682(E) published in Gazette of India dated 24th June, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches

- of National Highway No. 214 (New NH No. 216) (modified Kakinda bypass) in the State of Andhra Pradesh.
- (xvi) S.O. 1752(E) published in Gazette of India dated 30th June, 2015, making certain amendments in the Notification No. S.O. 780(E) dated 17th March, 2015.
- (xvii) S.O. 1753(E) published in Gazette of India dated 30th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 214 (New NH 216) (West Godawari) in the State of Andhra Pradesh.
- (xviii) S.O. 1825(E) published in Gazette of India dated 6th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 214 (New NH 216) in the State of Andhra Pradesh.
- (xix) S.O. 1926(E) published in Gazette of India dated 16th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Chitradurga-Shimoga Section) in the State of Karnataka.
- (xx) S.O. 2011(E) published in Gazette of India dated 22nd July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 27 (Allahabad to Uttar Pradesh/Madhya Pradesh Border Section) in the State of Uttar Pradesh.
- (xxi) S.O. 2069(E) published in Gazette of India dated 29th July, 2015, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 365 (Nakrekal-Thanamcherla Section) in the State of Telangana.

- (xxii) S.O. 2033(E) published in Gazette of India dated 24th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 (Nakrekal to Nagarjunasagar Section) in the State of Telengana.
- (xxiii) S.O. 2108(E) published in Gazette of India dated 3rd August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 221 (Vijayawada-Bhadrachalam Section) in the State of Andhra Pradesh.
- (xxiv) S.O. 2103(E) to S.O. 2106(E) published in Gazette of India dated 3rd August, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12A (New NH No. 30) (MP Border Chilpi to Simga Section) in the State of Chhattisgarh.
- (xxv) S.O. 2109(E) and S.O. 2110(E) published in Gazette of India dated 3rd August, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 29E (New NH 24) (Gorakhpur to Sonauli Section) in the State of Uttar Pradesh.
- (xxvi) S.O. 2146(E) published in Gazette of India dated 7th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 (Ajmer Nagaur Section) in the State of Rajasthan.
- (xxvii) S.O. 2143(E) published in Gazette of India dated 7th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 365 (Mangalvaripet to Mallampally Section) in the State of Telangana.

- (xxviii) S.O. 2190(E) and S.O. 2191(E) published in Gazette of India dated 11th August, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 214 (New NH 216) in the State of Andhra Pradesh.
- (xxix) S.O. 2234(E) published in Gazette of India dated 14th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Baghana-Gomti Section) in the State of Rajasthan.
- (xxx) S.O. 2268(E) published in Gazette of India dated 20th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 (Penchalakona to Erpedu Section) in the State of Andhra Pradesh.
- (xxxi) S.O. 2267(E) published in Gazette of India dated 20th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Bhopal Section) in the State of Madhya Pradesh.
- (xxxii) S.O. 2332(E) published in Gazette of India dated 25th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 43 (Dhamtari-Jagdalpur Section) in the State of Chhattisgarh.
- (xxxiii) S.O. 2464(E) published in Gazette of India dated 10th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Nagaur-Jodhpur Section) in the State of Rajasthan.
- (xxxiv) S.O. 2482(E) published in Gazette of India dated 14th September, 2015, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 214 (New NH 216) in the State of Andhra Pradesh.
- (xxxv) S.O. 2481(E) published in Gazette of India dated 14th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28(C) (New NH 927) in the State of Uttar Pradesh.
- (xxxvi) S.O. 2477(E) published in Gazette of India dated 14th September, 2015, making certain amendments in the Notification No. S.O. 2307(E) dated 29th July, 2013.
- (xxxvii) S.O. 2517(E) published in Gazette of India dated 17th September,
 2015, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 65 (Nagaur-Jodhpur Section) in the State of Rajasthan.
- (xxxviii) S.O. 2514(E) published in Gazette of India dated 17th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.
- (xxxix) S.O. 2592(E) published in Gazette of India dated 22nd September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 149 (Pallahara to Pitri Section) in the State of Odisha.
- (xl) S.O. 2480(E) published in Gazette of India dated 14th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Atmakur to Nellore Section) in the State of Andhra Pradesh.
- (xli) S.O. 2142(E) published in Gazette of India dated 7th August, 2015, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 565 in the State of Andhra Pradesh.
- (xlii) S.O. 1627(E) published in Gazette of India dated 17th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 111 (New NH 130) (Bilaspur-Ambikapur Section) in the State of Chhattisgarh.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Merchant Shipping (Seafarers Bio-metric Identity Document) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 415(E) in Gazette of India dated 11th April, 2016 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2014-2015.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

5. Statements of Standing Committee on Agriculture

Shri Hukm Deo Narayan Yadav laid the Statements (Hindi and English versions) showing further action taken by the Government on the following reports:-

- (1) 13th Report on Action Taken by the Government on the observations/recommendations contained in the 03rd Report (Sixteenth Lok Sabha) on 'Demands for Grants (2014-15)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (2) 19th Report on the Action Taken by the Government on the observations/recommendations contained in the 9th Report on Demands for Grants (2015-16) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (3) 20th Report on Action Taken by the Government on the observations/recommendations contained in the 10th Report on Demands for Grants (2015-16) of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

6. Statements by Ministers

- (i) The Minister of State (Independent Charge) in the Ministry of Textiles laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Labour on `Review of Urban Haats', pertaining to the Ministry of Textiles.
- (ii) The Minister of State (Independent Charge) in the Ministry of Power; Minister of State (IC) in the Ministry of Coal and Minister of State (IC) in the Ministry of New and Renewable Energy laid a statement (Hindi and English verrions) regarding the status of implementation of the recommendations contained in the 49th Report of the Standing Committee on Coal and Steel on `Coal pricing and issues relating to coal royalty', pertaining to the Ministry of Coal.

12.02 P.M.

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Swami Sakshiji Maharaj regarding need to renovate Pandit Deendayal Upadhyaya Sports Stadium in Unnao Parliamentary constituency, Uttar Pradesh.
- (2) Prof. Richard Hay regarding need to increase green cover in the country particularly in Kerala.
- (3) Shri Yogi Aditya Nath regarding need to make river Aami in Eastern Uttar Pradesh pollution-free.
- (4) Shri Ramen Deka regarding updating the National Register of Citizenship in Assam.
- (5) Shri Sushil Kumar Singh regarding need to provide water to Sone canal in Bihar from Rihand dam as per the norms fixed by Joint Operation Committee set up for the purpose.
- (6) Shri Dushyant Singh regarding need to construct a new bridge on river Parvan in Jhalawar-Baran Parliamentary Constituency of Rajasthan.
- (7) Shri Sukhbir Singh Jaunpuria regarding need to construct an over bridge or underpass at level crossing no. 298 between Amali and Rawanjna Dungar railway stations in Tonk-Sawai Madhopur parliamentary constituency, Rajasthan.
- (8) Shri Thupstan Chhewang regarding need to relax the population norm fixed under Pradhan Mantri Gram Sadak Yojana for Ladakh region of Jammu & Kashmir.
- (9) Dr. Satya Pal Singh regarding need to ensure payment of arrears of sugarcane to farmers by mills in Baghpat parliamentary constituency, Uttar Pradesh.

- (10) Dr. Kirit P. Solanki regarding need to set up a Centre for Excellence of Cotton in Gujarat.
- (11) Shri Daddan Mishra regarding need to provide clean drinking water in all the villages in the country.
- (12) Shri Ramesh Bidhuri regarding need to ensure construction of earthquake-resistant building structures in Delhi.
- (13) Shri Subhash Chandra Baheria regarding need to address the problem of acute shortage of drinking water in Bhilwara parliamentary constituency, Rajasthan.
- (14) Shri Nishikant Dubey regarding need to set up three Kendriya Vidyalayas in Santhal Pargana region of Jharkhand.
- (15) Shri Chhedi Paswan regarding need to start work on Belwai Reservoir Project in Sasaram parliamentary constituency, Bihar.
- (16) Shri R. Dhruvanarayana regarding need to extend the benefits of Dairy Entrepreneurship Development Scheme (DEDS) to all the farmers of Chamarajnagar district of Karnataka.
- (17) Shri Nagendra Kumar Pradhan regarding problems faced by students of Kendriya Vidyalaya at Debgarh in Odisha.
- (18) Shri Dhananjay Mahadik regarding need to take measures for the welfare of pensioners under EPS-95.

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12.03 P.M.

8. Government Bill – Passed

The Finance Bill, 2016.

Time Taken: 7 Hrs. 03 Mts.

The motion for further consideration of the Bill was moved by Shri Jayant Sinha on the 4th May, 2016, continued.

Shri Arun Jaitley replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 and 18 were adopted.

Clauses 19 was adopted, as amended.

Clauses 20 to 29 were adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government

amendment No. 7 to the Finance Bill, 2016 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 29A was adopted.

New Clause 29A was also adopted.

Clauses 30 to 40 were adopted.

Clause 41 was adopted, as amended.

Clause 42 was adopted.

Clause 43 was adopted, as amended.

Clauses 44 and 45 were adopted.

Clause 46 was adopted, as amended.

Clause 47 was adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 21 to the Finance Bill, 2016 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 47A was adopted.

New Clause 47A was also adopted.

Clause 48 was adopted.

Clause 49 was adopted, as amended.

Clause 50 was adopted, as amended.

Clause 51 was adopted.

Clause 52 was adopted, as amended.

Clause 53 was adopted, as amended.

Clauses 54 to 59 were adopted

Clause 60 was adopted, as amended.

Clauses 61 to 65 were adopted.

Clause 66 was adopted, as amended.

Clauses 67 to 80 were adopted.

Clause 81 was adopted, as amended.

Clauses 82 to 85 were adopted.

Clause 86 was adopted, as amended.

Clauses 87 to 95 were adopted.

Clause 96 was adopted, as amended.

Clause 97 was adopted, as amended.

Clauses 98 to 106 were adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 45 to the Finance Bill, 2016 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 106A was adopted.

New Clause 106A was also adopted.

Clauses 107 to 111 were adopted.

Clause 112 was adopted, as amended.

Clauses 113 to 145 were adopted.

Clauses 146 to 191 were adopted.

Clause 192 was adopted, as amended.

Clauses 193 to 217 were adopted.

Clause 218 was adopted, as amended.

Clause 219 was adopted, amended.

Clauses 220 to 238 were adopted.

The First to Fifteenth Schedules were also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

Shri Asaduddin Owaisi raised a point of order on the Finance Bill, 2016 on 04.05.2016 under Rule 376 of the Rules of Procedure citing provisions of Rule 219 of Rules of Procedure and Conduct of Business in Lok Sabha and Article 110 of the Constitution of India. The Speaker, thereupon, made the following Ruling:-

"Hon'ble Members, I agree that as per rule 219, the primary object of a Finance Bill is to give effect to the financial proposals of the Government. At the same time, this Rule does not rule out the possibility of inclusion of non-taxation proposals. Therefore, a Finance Bill may contain non-taxation proposals also. In the past also, though rare, the Finance Bills have had non-taxation proposals.

Nevertheless, the fact is that a well-established practice of this House has been not to include non-taxation proposals in not only a Finance Bill but also other Bills containing taxation proposals unless it is imperative to include such proposals on constitutional or legal ground. Therefore, every effort should be

made to separate taxation measures from other matters unless it is on some such unavoidable reasons to do so in a particular case.

Therefore, keeping in view the facts that rule 219 does not specifically bar inclusion of non-taxation proposals in a Finance Bill, I rule out the Point of Order".

The motion that the Bill, as amended, be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 1.26 P.M. and re-assembled at 2.36 P.M.)

2.36 P.M.

9. Government Bill – Passed

The Insolvency and Bankruptcy Code, 2016, as reported by Joint Committee.

Time Taken: 2 Hrs. 44 Mts.

The motion for consideration of the Bill was moved by Shri Jayant Sinha.

The following members took part in the debate :-

- (1) Ms. Sushmita Dev
- (2) Shri P.P. Chaudhary
- (3) Prof. Saugata Roy
- (4) Shri Tathagata Satpathy
- (5) Shri Anandrao Adsul
- (6) Shri Jayadev Galla
- (7) Smt. Kavitha Kalvakuntala
- (8) Md. Badaruddoza Khan
- (9) Smt. Renuka Butta
- (10) Shri Udit Raj
- (11) Shri Gaurav Gogoi
- (12) Shri Jai Prakash Narayan Yadav
- (13) Shri Ajay Mishra 'Teni'
- (14) Shri Rajesh Ranjan
- (15) Shri Ram Prasad Sarmah

Shri Jayant Sinha replied to the debate.

The motion for consideration of the Bill was adopted.

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Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 255 were adopted.

The First to Eleventh Schedules were also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as reported by Joint Committee, moved by Shri Jayant Sinha was adopted and the Bill was passed.

5.20 P.M.

Time permissible : 2 hrs. Time taken : 1 hr. Balance time : 1 hr.

10. Discussion under Rule 193

Shri Jagdambika Pal raised a discussion on the situation arising out of drought and drinking water crisis in many States and need to consider interlinking of rivers and water resource management for sustainable solution to mitigate the crisis.

Shri Ashok Chavan took part in the discussion.

The discussion was not concluded.

*8.04 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 6th May, 2016.)

ANOOP MISHRA Secretary General

^{*}From 6.20 P.M. to 8.04 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, May 6, 2016/Vaisakha 16, 1938 (Saka)

No. 153

11.00 A.M.

1. Reference by the Speaker

The Speaker made a reference to the reported death of 10 persons and injuries to 150 others due to thunderstorm followed by heavy rains in Simhastha Kumbh, Ujjain, Madhya Pradesh on 5 May, 2016.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 181 and 183-188 were orally answered.

Member in whose name Starred Question No. 182 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 182 were asked.

Replies to Starred Question Nos. 189 – 200 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2071 – 2300 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Limited Liability Partnership (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 418(E) in Gazette of India dated 13th April, 2016 under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.
 - (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2014-2015.
 - (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
 - (4) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2014-2015.
 - (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
 - (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2014-2015.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
 - (i) The Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2014 published in Notification No. F. No. P.15025/261/2013-PA/FSSAI in Gazette of India dated 16th November, 2015 together with a corrigendum thereto published in Notification No. F. No. P.15025/261/2013-PA/FSSAI dated 4th April, 2016.
 - (ii) The Food Safety and Standards (Contaminants, Toxins and Residues) Regulations, 2015 published in Notification No. F. No. P. 15025/264/13-PA/FSSAI in Gazette of India dated 4th November, 2015 together with a corrigendum thereto published in Notification No. F. No. P.15025/264/13-PA/FSSAI dated 12th February, 2016.
 - (iii) The Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2016 published in Notification No. F. No. 11/12/Reg/Prop /FSSAI-2016 in Gazette of India dated 15th January, 2016.
 - (iv) The Food Safety and Standards (Contaminants, Toxins and Residues)
 Amendment Regulations, 2016 published in Notification No. F. No.
 P.15025/264/13-PA/FSSAI in Gazette of India dated 6th January, 2016
 together with a corrigendum thereto published in Notification No. F.
 No. P.15025/264/13-PA/FSSAI dated 4th April, 2016.
 - (v) The Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2015 published in Notification No. F. No. P. F. No. P.15025/263/13-PA/FSSAI in Gazette of India dated 4th November, 2015.
 - (vi) The Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2015 published in Notification No.

- F. No. P. 15025/264/13-PA/FSSAI in Gazette of India dated 4th November, 2015 together with a corrigendum thereto published in Notification No. F. No. P.15025/264/13-PA/FSSAI dated 4th April, 2016.
- (vii) The Food Safety and Standards (Contaminants, Toxins and Residues)
 Amendment Regulations, 2016 published in Notification No. F. No. 110(6)/Standards/SP(Fish and Fisheries Products)/FSSAI-2013 in
 Gazette of India dated 6th January, 2016.
- (9) A copy of the Indian Medical Council (Post-graduate Medical Education Committee) Rules, 1961 (Hindi and English versions) published in Notification No. S.O.120(E) in Gazette of India dated 14th January, 2016 under sub-section (2) of Section 32 of the Indian Medical Council Act, 1956.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2014-2015.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2014-2015.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, for the year 2012-2013, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, for the year 2012-2013.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2015 together with Auditor's Report thereon:-
 - (i) Chhattisgarh Gramin Bank, Raipur
 - (ii) Himachal Pradesh Gramin Bank, Mandi
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
 - (i) The Income-tax (19th Amendment) Rules, 2015 published in Notification No. S.O. 3312(E) in Gazette of India dated 8th December, 2015, together with an explanatory memorandum.
 - (ii) The Income-tax (20th Amendment) Rules, 2015 published in Notification No. G.S.R.3357(E) in Gazette of India dated 11th December, 2015, together with an explanatory memorandum.
 - (iii) The Income-tax (21st Amendment) Rules, 2015 published in Notification No. G.S.R.978(E) in Gazette of India dated 16th December, 2015, together with an explanatory memorandum.
 - (iv) The Income-tax (22nd Amendment) Rules, 2015 published in Notification No. S.O.3545(E) in Gazette of India dated 30th December, 2015, together with an explanatory memorandum.
 - (v) The Income-tax (1st Amendment) Rules, 2016 published in Notification No. S.O. 127(E) in Gazette of India dated 14th January, 2016, together with an explanatory memorandum.

- (19) A copy of the Indian Insurance Companies (Foreign Investment) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 314(E) in Gazette of India dated 16th March, 2016under sub-section (3) of Section 114 of the Insurance Act, 1938.
- (20) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - (i) The Insurance Regulatory and Development Authority of India (Lloyd's India) Regulations, 2016 published in Notification No. F. No. IRDA/Reg./ 4/116/2016 in Gazette of India dated 17th March, 2016.
 - (ii) The Insurance Regulatory and Development Authority of India (Third Party Administrators-Health Services) Regulations, 2016 published in Notification No. F. No. IRDA/Reg./5/117/2016 in Gazette of India dated 17th March, 2016.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.423(E) published in Gazette of India dated 13th April, 2016 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Normal Butanol or N-Butyl Alcohol', originating in, or exported from European Union, Malaysia, Singapore, South Africa and United States of America for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
 - (ii) G.S.R.434(E) published in Gazette of India dated 21st April, 2016 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Barium Carbonate, originating in, or exported from China PR pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
 - (i) G.S.R.419(E) published in Gazette of India dated 13th April, 2016, together with an explanatory memorandum making certain amendments in Notification No. 25/2012-Service Tax dated 20th June, 2012.
 - (ii) The Service Tax (Determination of Value) Amendment Rules, 2016 published in Notification No. G.S.R.420(E) published in Gazette of India dated 13th April, 2016, together with an explanatory memorandum.
 - (iii) The Point of Taxation (Third Amendment) Rules, 2016 published in Notification No. G.S.R.421(E) published in Gazette of India dated 13th April, 2016, together with an explanatory memorandum.
 - (iv) The Service Tax and Central Excise (Furnishing of Annual Information Return) Rules, 2016 published in Notification No. G.S.R.167(E) published in Gazette of India dated 15th February, 2016, together with an explanatory memorandum.
 - (v) The Service Tax (Second Amendment) Rules, 2016 published in Notification No. G.S.R.283(E) published in Gazette of India dated 8th March, 2016, together with an explanatory memorandum.
 - (vi) The Service Tax (Third Amendment) Rules, 2015 published in Notification No. G.S.R.948(E) published in Gazette of India dated 9th December, 2015, together with an explanatory memorandum.
 - (vii) The Service Tax (Fourth Amendment) Rules, 2015 published in Notification No. G.S.R.987(E) published in Gazette of India dated 18th December, 2015, together with an explanatory memorandum.
 - (viii) G.S.R.173(E) published in Gazette of India dated 17th February, 2016, together with an explanatory memorandum making certain amendments in Notification No. 22/2015-Service Tax dated 6th November, 2015.

- (23) A copy of the Senior Citizens' Welfare Fund Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.322(E) published in Gazette of India dated 18th March, 2016 under sub-section (2) of Section 130 of the Finance Act, 2015.
- (24) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) S.O.617(E) published in Gazette of India dated 29th February, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
 - (ii) Notification No. 36/2016-Customs (N.T.) dated 3rd March, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
 - (iii) S.O.1104(E) published in Gazette of India dated 15th March, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
 - (iv) Notification No. 41/2016-Customs (N.T.) dated 17th March, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
 - (v) S.O.1269(E) published in Gazette of India dated 31st March, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
 - (vi) Notification No. 47/2016-Customs (N.T) dated 4th April, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (vii) Notification No. 48/2016-Customs (N.T.) dated 7th April, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (viii) S.O.1425(E) published in Gazette of India dated 13th April, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (ix) Notification No. 55/2016-Customs (N.T.) dated 21st April, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (25) A copy of the Debts Recovery Tribunal (procedure) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.407(E) in Gazette of India dated 6th April, 2016 under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970/1980:-
 - (i) The Nationalised Banks (Management and Miscellaneous Provisions)
 Amendment Scheme, 2016 published in Notification No. S.O.1215(E) in
 Gazette of India dated 28th March, 2016.
 - (ii) The Nationalised Banks (Management and Miscellaneous Provisions)

 Amendment Scheme, 2016 published in Notification No. S.O.1216(E) in

 Gazette of India dated 28th March, 2016.
- (26) A copy of the Purvanchal Bank (Officers and Employees) Service Regulations, 2010 (Hindi and English versions) published in Notification No. 2015-16/Per/545-PRELIMINARY in Gazette of India dated 29th May, 2015 under sub-section (2) to Section 30 of the Regional Rural Banks Act, 1976.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) The CENVAT Credit (Fifth Amendment) Rules, 2016 published in Notification No. G.S.R.422(E) in Gazette of India dated 13th April, 2016, together with an explanatory memorandum.
- (ii) The CENVAT Credit (First Amendment) Rules, 2016 published in Notification No. G.S.R.132(E) in Gazette of India dated 1st February, 2016, together with an explanatory memorandum.
- (28) A copy of the Public Provident Fund Scheme (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.332(E) in Gazette of India dated 22nd March, 2016 under Section 12 of the Public Provident Fund Act, 1968.
- (29) A copy of the Notification No. G.S.R.350(E) (Hindi and English versions) published in Gazette of India dated 29th March, 2016, notifying that the subscriptions made to the fund on or after the 1st day of April, 2016 and the balances at the credit of the subscriber shall bear interest at the rate of 8.1 per cent per annum issued under Section 5 of the Public Provident Fund Act, 1968.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 12 of the Government Savings Certificates Act, 1959:-
- (i) The Kisan Vikas Patra (Amendment) Rules, 2016 published in Notification No. G.S.R.330(E) in Gazette of India dated 22nd March, 2016.
- (ii) The National Savings Certificates (VIII Issue) Rules, 2016published in Notification No. G.S.R.331(E) in Gazette of India dated 22nd March, 2016.
- (iii) The Kisan Vikas Patra (Amendment Rules), 2016 published in Notification No. G.S.R.353(E) in Gazette of India dated 29th March, 2016.
- (iv) The National Savings Certificates (VIII Issue) (Amendment Rules), 2016 published in Notification No. G.S.R.354(E) in Gazette of India dated 29th March, 2016.

- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873:-
- (i) The Post Office Time Deposit (Amendment) Rules, 2016 published in Notification No. G.S.R.356(E) in Gazette of India dated 29th March, 2016.
- (ii) The Sukanya Samriddhi Account Rules, 2016 published in Notification No. G.S.R.323(E) in Gazette of India dated 18th March, 2016.
- (iii) The Post Office (Monthly Income Account) Amendment Rules, 2016 published in Notification No. G.S.R.349(E) in Gazette of India dated 29th March, 2016.
- (iv) The Senior Citizen Savings Scheme (Amendment) Rules, 2016 published in Notification No. G.S.R.351(E) in Gazette of India dated 29th March, 2016.
- (v) The Post Office Recurring Deposit (Amendment) Rules, 2016 published in Notification No. G.S.R.355(E) in Gazette of India dated 29th March, 2016.
- (vi) The Sukanya Samriddhi Account (Amendment) Rules, 2016 published in Notification No. G.S.R.352(E) in Gazette of India dated 29th March, 2016.
- (32) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
 - (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Fifth Amendment) Regulations, 2016 published in Notification No. G.S.R.369(E) in Gazette of India dated 30th March, 2016, together with an explanatory memorandum.
 - (ii) The Foreign Exchange Management (Establishment in India of a branch office or a liaison office or a project office or any other place of business) Regulations, 2016 published in Notification No. G.S.R.384(E) in Gazette of India dated 31st March, 2016, together with an explanatory memorandum.
 - (iii) The Foreign Exchange Management (Remittance of Assets) Regulations, 2016 published in Notification No. G.S.R. 388(E) in

- Gazette of India dated 1st April, 2016, together with an explanatory memorandum.
- (iv) The Foreign Exchange Management (Deposit) Regulations, 2016 published in Notification No. G.S.R. 389(E) in Gazette of India dated 1st April, 2016, together with an explanatory memorandum.
- (33) A copy each of the following Notifications (Hindi and English versions) issued under Foreign Exchange Management Act, 1999:-
 - (i) G.S.R.274(E) published in Gazette of India dated 3rd March, 2016, together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R.920(E) dated 2nd December, 2015.
 - (ii) G.S.R.417(E) published in Gazette of India dated 12th April, 2016, together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R. 166(E) dated 15th February, 2016.
- #(34) Record of Meeting taken by NSA on Procurement of VVIP helicopters [March 1, 2005; South Block]
- *(35) Record of Discussions held at Room No. 102 South Block on Procurement of VVIP Helicopters for the IAF on 09 May, 05.

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 4th May, 2016, Rajya Sabha passed the Anti-Hijacking Bill, 2016.

6. Bill as passed by the Rajya Sabha – Laid on the Table

The Anti-Hijacking Bill, 2016

^{*}At 2.15 P.M. during reply on Calling Attention.

7. Report of Standing Committee on Energy

Dr. Kirit Somaiya presented the Seventeenth Report (Hindi and English versions) of the Standing Committee on Energy (2015-16) on 'Hydro power, a sustainable, clean and green alternative'.

8. Report of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Venkatesh Joshi presented the Thirteenth Report on the subject 'Functioning of Directorate General of Hydrocarbons (DGH)' (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas.

9. Report of Standing Committee on Transport, Tourism and Culture

Shri Rahul Kaswan laid on the Table the Two Hundred Thirty-fifth Report on Demands for Grants (2016-17) of Ministry of Shipping (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture.

12.03 P.M.

10. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 9th May, 2016.

12.14 P.M.

11. Calling Attention

Shri Anurag Singh Thakur called the attention of the Minister of Defence regarding the recent disclosure by the Court of Appeals, Milan, Italy on alleged irregularities in Agusta Westland Helicopter deal, 2013.

The Minister of Defence made a statement in regard thereto.

The Minister of Defence also replied to the clarificatory questions asked by the members.

(Lok Sabha adjourned at 2.55 P.M. and re-assembled at 4.00 P.M.)

(At 4.10 P.M., Secretary General announced that since there was no quorum[%], Hon'ble Speaker has directed that Lok Sabha would meet at 4.20 P.M.)

4.21 P.M.

12. Private Members' Resolution – Under Consideration

Further Discussion on the following resolution moved by Shri N.K. Premachandran on the 11th December, 2015, continued:-

"This House urges upon the Government to take immediate steps to-

- (i) restore the benefits of commutation and return of capital to the Employees Provident Fund pensioners;
- (ii) provide pension to the beneficiaries of Employees Provident Fund pension on the basis of average salary of twelve months immediately preceding retirement;

[%]From 4.00 P.M. to 4.10 P.M. Quorum Bell was rung thrice.

- (iii) ensure payment of full pension to pensioners as per the Employees' Pension Scheme, 1995 after realisation of full amount of commuted pension from pensioners;
- (iv) increase minimum pension to rupees three thousand per month under the Employees' Pension Scheme, 1995;
- (v) implement welfare schemes for pensioners including housing scheme by utilising the unclaimed provident fund amounting to about rupees twenty seven thousand crore;
- (vi) revise the whole Employees Pension Scheme, 1995 on the basis of past experience; and
- (vii) extend Employees Pension Scheme, 1995 to various other sectors."

He resumed his speech.

The following members took part in the debate:-

- 1. Dr. Kirit Premjibhai Solanki
- 2. Shri Konda Vishweshwar Reddy
- 3. Shri Om Birla
- 4. Shri Prahlad Singh Patel
- 5. Shri Bhairon Prasad Mishra
- 6. Shri C.R. Chaudhary
- 7. Shri P.P. Chaudhary (speech unfinished)

The discussion was not concluded.

*6.48 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 9th May, 2016.)

ANOOP MISHRA Secretary General

^{*}From 6.00 P.M. to 6.48 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, May 9, 2016/Vaisakha 19, 1938 (Saka)

No. 154

11.00 A.M.

1. Starred Questions

Starred Question Nos. 201, 202, 205 and 207 were orally answered.

Member in whose name Starred Question No. 203 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 203 were asked.

Members in whose name Starred Question No. 204 was listed, were absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 204 were asked.

Members in whose name Starred Question No. 206 was listed, were absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 206 were asked.

Replies to Starred Question Nos. 208–220 (including 214A) were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Mid-Day Meal Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.743(E) in Gazette of India dated 30th September, 2015 under sub-section (3) of Section 39 of the National Food Security Act, 2013.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-
 - (i) The Employees Provident Funds (Third Amendment) Scheme, 2015 published in Notification No. G.S.R. 93(E) in Gazette of India dated 20th January, 2016.
 - (ii) The Employees' Pension (Second Amendment) Scheme, 2016 published in Notification No. G.S.R.440(E) in Gazette of India dated 25th April, 2016.
 - (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2014-2015.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for city or Local Natural Gas Distribution Networks) Amendment Regulations, 2016 published in Notification No. F. No. M(1)T4S/CGD/1/2010 in Gazette of India dated 11th March, 2016.
- (ii) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Petroleum and Petroleum Products Pipelines) Regulations, 2010 published in Notification No. F. No. VKS/DB/03/PPL in Gazette of India dated 30th March, 2016.
- (7) Outcome Budget of Ministry of Petroleum and Natural Gas for the year 2016-2017.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan (UEE Mission) Delhi, Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan (UEE Mission) Delhi, Delhi, for the year 2013-2014.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of

Educational Research and Training, New Delhi, for the year 2014-2015.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Mineral Conservation and Development (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.430(E) in Gazette of India dated 19th April, 2016 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Manipur, Imphal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Imphal, for the year 2014-2015.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2014-2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Maulana Azad National Institute of Technology, Bhopal, for the year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2014-2015.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Kurukshetra, Kurukshetra, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Kurukshetra, Kurukshetra, for the year 2014-2015.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2014-2015.
- (22 Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2013-2014, together with Audit Report thereon.
 - (ii) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the Central Institute of Classical Tamil,

Chennai, for the year 2013-2014.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2014-2015.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2014-2015.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Udaipur, Udaipur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Udaipur, Udaipur, for the year 2014-2015.

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Calcutta, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Calcutta, Kolkata, for the year 2014-2015.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) by the Government of the All India Council for Technical Education, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2014-2015.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy of the Notification No. S.O.3251(E) (Hindi and English versions) published in Gazette of India dated 2nd December, 2015, nominating Dr. Baltej Singh Mann and Dr. (Smt.) Naheed Abidi as members of the National Commission for Minority Educational Institutions for a term of five years from the date on which they respectively assume their office issued under sub-section (2) of Section 3 of the National Commission for Minority Educational Institutions Act, 2004.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2014-2015.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2014-2015.
- (37) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2014-2015, together with Audit Report thereon.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Sikkim, Ravangla, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Sikkim, Ravangla, for the year 2014-2015.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2014-2015.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

- (44) (i) A copy of the Annual Account (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2014-2015.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2014-2015.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

4. Report of Committee on Petitions

Shri Dinesh Trivedi presented the Twelfth Action Taken Report on the recommendations made by the Committee on Petitions (16th Lok Sabha), in their First Report, on a Representation received from Shri Rinku Aggarwal, General Secretary, All Indian Railway Vendors Association, regarding arbitrary closure of stalls/trolleys of 9 Commission Vendors at New Delhi Railway Station.

5. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Kirti Vardhan Singh laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Seventy-eighth Report on Demands for Grants (2016-2017) of the Department of Biotechnology.
- (2) Two Hundred Seventy-ninth Report on Demands for Grants (2016-2017) of the Department of Space.

- (3) Two Hundred Eightieth Report on Demands for Grants (2016-2017) of the Department of Scientific and Industrial Research.
- (4) Two Hundred Eighty-first Report on Demands for Grants (2016-2017) of the Department of Science & Technology.
- (5) Two Hundred Eighty-second Report on Demands for Grants (2016-2017) of the Department of Atomic Energy.
- (6) Two Hundred Eighty-third Report on Demands for Grants (2016-2017) of the Ministry of Environment, Forest and Climate Change.
- (7) Two Hundred Eighty-fourth Report on Demands for Grants (2016-2017) of the Ministry of Earth Sciences.

6. Statement by Minister

The Minister of Micro, Small and Medium Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 264th Report of the Standing Committee on Industry on Demands for Grants (2015-16), pertaining to the Ministry of Micro, Small and Medium Enterprises.

*12.05 P.M.

7. Motion for election to the General Council of Indian School of Mines, Dhanbad

Smt. Smriti Zubin Irani moved the following motion:-

"That in pursuance of rule 4 (ii) to (iv) read with rule 15(3) of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations."

The motion was adopted.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.08 P.M.)

^{*}From 12.06 P.M. to 1.01 P.M., members raised matters of urgent public importance.

2.08 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ajay Mishra Teni regarding need to take necessary steps for construction of permanent school building for existing Kendriya Vidyalaya at Kheri parliamentary constituency, Uttar Pradesh.
- (2) Shri Rattan Lal Kataria regarding need to establish a Sainik school and a Military school in Ambala parliamentary constituency, Haryana.
- (3) Dr. Manoj Rajoria regarding need to set up a National Disaster medical Response Force for providing medical help during natural disasters.
- (4) Smt. Santosh Ahlawat regarding need to provide additional funds for revival of Hindustan Copper Limited, Khetri, Rajasthan.
- (5) Shri Dushyant Singh regarding timely release of Central Funds under Post-Matric Scholarship Scheme.
- (6) Shri Bhairon Prasad Mishra regarding need to probe alleged misappropriation of funds allocated under Centrally sponsored schemes and drinking water schemes in Banda parliamentary constituency, Uttar Pradesh.
- (7) Col. Sona Ram Choudhary regarding need to improve telecommunication facilities in Barmer parliamentary constituency, Rajasthan.
- (8) Shri Shyama Charan Gupta regarding need to grant Group 'B status to railway engineers.
- (9) Smt. Darshana Vikram Jardosh regarding need to mint adequate number of coins as also printing of small denomination of currency notes.
- (10) Shri Bahadur Singh Koli regarding need to set up a Passport Office at Bharatpur, Rajasthan.

- (11) Shri Harishchandra Chavan regarding need to ensure adequate supply of water from Par-Tapi-Narmada Link project to North Maharashtra.
- (12) Shri Prahlad Singh Patel regarding need to start construction of railway line from Lalitpur to Ramtek as a part of North-South Corridor of Diamond Quadrilateral Railway Project.
- (13) Shri Rajeev S. Satav regarding need to make 'Agriculture education' a compulsory subject in school syllabus.
- (14) Shri Ravneet Singh regarding need to introduce Air-India flights from Vancouver & Toronto in Canada to Amritsar and Chandigarh in Punjab.
- (15) Prof. Saugata Roy regarding increasing atrocities against women of dalit and backward communities.
- (16) Smt. Aparupa Poddar regarding need to set up a Kendriya Vidyalaya at Chandrakona in Arambag Parliamentary Constituency of West Bengal.
- (17) Shri Balabhadra Majhi regarding need to stop the process of privatization of IDBI Bank.
- (18) Dr. Ravindra Babu Pandula regarding need to take measures to address the problem of land subsidience in East Godavari district of Andhra Pradesh.
- (19) Dr. Boora Narsaiah Goud regarding need to treat heat wave condition as a natural Calamity.
- (20) Shri Sankar Prasad Datta regarding problems faced by the employees of Hindustan Antibiotics Ltd., Pune.
- (21) Shri Dhananjay Mahadik regarding need to reorient the activities of post offices.
- (22) Shri Ram Kumar Sharma regarding need to construct toilets along National Highways in the country.
- (23) Shri Radheshyam Biswas regarding need to establish a new ONGC Basin in Karimganj district of Assam.

2.10 P.M.

9. Government Bill – Passed

The Anti-Hijacking Bill, 2016, as passed by Rajya Sabha

Time Taken: 1 Hr. 42 Mts.

The motion for consideration of the Bill was moved by Shri Ashok Gajapathi Raju.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri Rajesh Pandey
- 3. Prof. Saugata Roy
- 4. Shri Tathagata Satpathy
- 5. Shri Murali Mohan Maganti
- 6. Dr. Boora Narsaiah Goud
- 7. Shri Sankar Prasad Datta
- 8. Shri Yerram Venkata Subbareddy
- 9. Shri Gopal Chinayya Shetty
- 10. Dr. Arun Kumar
- 11. Shri Dushyant Chautala
- 12. Shri Rajesh Ranjan (Pappu Yadav)
- 13. Shri Kaushalendra Kumar
- 14. Shri Jay Prakash Narayan Yadav
- 15. Shri George Baker

Shri Ashok Gajapathi Raju replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 to 21 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Shri Ashok Gajapathi Raju.

The motion was adopted and the Bill was passed.

3.53 P.M.

10. The Uttarakhand Budget - 2016-2017

Shri Arun Jaitley presented a statement of estimated receipts and expenditure of the State of Uttarakhand for the year 2016-17.

11. Motion for Suspension of Rule 205 – Adopted

Shri Arun Jaitley moved the following motion :-

"That Rule 205 of the Rules of Procedure and Conduct of Business in Lok Sabha, insofar as it requires that there shall be no discussion of the Budget on the day on which it is presented to the House, be suspended, in its application to discussion of the Budget of the State of Uttarakhand for 2016-17 to enable same day presentation of and discussion on the Budget."

The motion was adopted.

4.01 P.M.

12. The Uttarakhand Budget – 2016-17

Time Taken: 2 Hrs. 44 Mts.

Combined discussion on the following items of business was taken up:-

- (i) General discussion on the Budget for the Uttarakhand Budget for 2016-17;
- (ii) Demands for Grants (on Account) Nos. 1 and 3 to 13 in respect of Budget for Uttarakhand for 2016-17;

The following members took part in the combined debate:-

- 1. Shri Gourav Gogoi
- 2. Shri Ramesh Pokhriyal Nishank
- 3. Prof. Saugata Roy
- 4. Shri Tathagata Satpathy
- 5. Shri Jitender Choudhary
- 6. Shri Mekapati Rajamohan Reddy
- 7. Shri A.P. Jithender Reddy
- 8. Shri Prem Singh Chandumajra
- 9. Shri Ajay Tamta
- 10. Dr. Arun Kumar
- 11. Shri Jay Prakash Narayan Yadav
- 12. Shri Dushyant Chautala
- 13. Smt. Mala Rajya Laxmi Shah
- 14. Shri Rajesh Ranjan (Pappu Yadav)
- 15. Km. Sushmita Dev

Shri Arun Jaitley replied to the debate.

All the Demands for Grants Nos. 1 and 3 to 31 (both Revenue Account and Capital Account) in respect of the Budget for Uttarakhand for the amounts shown under column 3 of printed List of Demands for Grants-on Accounts (Uttarakhand) for 2016-17, were voted in full.

6.46 P.M.

13. Government Bill – Introduced

The Uttarakhand Appropriation (Vote on Account) Bill, 2016.

6.47 P.M.

#14. Statutory Resolution – Negatived

Shri Kalikesh N. Singh Deo moved the following resolution:-

"That this House disapproves of the Uttarakhand Appropriation (Vote on Account) Ordinance, 2016 (Ordinance No. 2 of 2016) promulgated by the President on 31^{st} March, 2016".

Time Taken: 23 Mts.

Shri Arun Jaitley replied. The Resolution was negatived.

#15. Government Bill – Passed

The Uttarakhand Appropriation (Vote on Account) Bill, 2016.

The motion for consideration of the Bill was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

7.13 P.M.

16. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Thirty-first Report of the Business Advisory Committee.

7.13 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 10th May, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, May 10, 2016/Vaisakha 20, 1938 (Saka)

No. 155

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221 – 224 were orally answered.

Member in whose name Starred Question No. 225 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 225 were asked.

Member in whose name Starred Question No. 226 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 226 were asked.

Replies to Starred Question Nos. 227–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Rani Lakshmi Bai Central Agricultural University Academic Regulations, 2015 (Hindi and English versions) published in Notification No. 136

in Gazette of India dated 19th April, 2016, under sub-section (2) of Section 44 of the Rani Lakshmi Bai Central Agricultural University Act, 2014.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2012-2013.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2013-2014.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Regulation of Polychlorinated Biphenyls Order, 2016 (Hindi and English versions) published in Notification No. S.O. 1327(E) in Gazette of India dated 6th April, 2016 under Section 26 of the Environment (Protection) Act, 1986.
- (7) A copy each of the following Notifications (Hindi and English versions) under Sections 6 and 25 of the Environment (Protection) Act, 1986:-
- (i) S.O. 3553(E) published in Gazette of India dated 31st December, 2015, making certain amendments in the Notification No. S.O.489(E) dated 30th April, 2003.
- (ii) S.O. 3552(E) published in Gazette of India dated 23rd March, 2016, making certain amendments in the Notification No. S.O.1741(E) dated 25th June, 2015.

- (iii) S.O. 1212(E) published in Gazette of India dated 23rd March, 2016, making certain amendments in the Notification No. S.O.19(E) dated 6th January, 2011.
- (iv) S.O. 1213(E) published in Gazette of India dated 23rd March, 2016, making certain amendments in the Notification No. S.O.20(E) dated 6th January, 2011.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 published in Notification No. G.S.R.395(E) in Gazette of India dated 4th April, 2016.
 - (ii) The E-Waste (Management) Rules, 2016 published in Notification No. G.S.R.338(E) in Gazette of India dated 23rd March, 2016.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-
 - (i) S.O.149(E) published in Gazette of India dated 16th January, 2016, appointing a Judge to the Special Court *i.e.* Court of Chief Judge, City Sessions Court, Calcutta under Section 11(3) of the National Investigation Agency Act, 2008.
 - (ii) S.O.398(E) published in Gazette of India dated 8th February, 2016, notifying the Court of the City Civil and Additional Sessions Judge Greater Bombay presided over by Shri Vijay Venkatarao Patil, City and Additional Sessions Judge Greater Bombay as a Special Court for the purposes of Section 11(3) of the National Investigation Agency Act, 2008 having jurisdiction throughout the state of Maharashtra for the trial of schedule offences.
 - (iii) S.O.399(E) published in Gazette of India dated 8th February, 2016, appointing a Judge to the Special Court *i.e.* the Designated Courts under Terrorist and Disruptive Activities (Prevention) Act/Prevention of Terrorism

- Act (TADA/POTA) at Jammu for the purposes of Section 11(3) of the National Investigation Agency Act, 2008.
- (iv) S.O.400(E) published in Gazette of India dated 8th February, 2016, appointing a Judge to the Special Court *i.e.* the Court of District and Sessions Judge, Manipur East Imphal under Section 11(3) of the National Investigation Agency Act, 2008.
- (v) S.O.1097(E) published in Gazette of India dated 15th March, 2016, rectifying the name of the judge appointed to the Special Court *i.e.* the Court of the Chief Judge, City Sessions Court, Calcutta.
- (10) A copy of Notification No. S.O.1222(E) (Hindi and English versions) published in Gazette of India dated 29th March, 2016 notifying the Fertiliser (Control) Order, 1985 as 'Special Order' under Section 3 of the Essential Commodities Act, 1955.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2014-2015.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Economics, Mumbai, for the year 2014-2015.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2014-2015, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2014-2015.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following Notifications (Hindi and English versions) issued under sub-clause (2) of Clause 2 of the Foreigners Order, 1948:-

- (i) S.O.1816(E) published in Gazette of India dated 6th July, 2015, appointing Commissioner of Police, Siliguri, as the "Civil Authority" for the purpose of Foreigners Order, 1948 for the Immigration check post located at Phulbari in the jurisdiction of Government of West Bengal with effect from 06.06.2015.
- (ii) S.O.1505(E) published in Gazette of India dated 8th June, 2015, appointing Superintendent of Police, Lakshadweep U.T., as the "Civil Authority" for the purpose of Foreigners Order, 1948 for the Immigration check post located at Agatti & Minicoy Islands in the jurisdiction of Lakshadweep U.T. with effect from 30.06.2015.
- (iii) S.O.2016(E) published in Gazette of India dated 23rd July, 2015, appointing Foreigners Registration Officer, Bhubaneswar District, as the "Civil Authority" for the purpose of Foreigners Order, 1948 for the Immigration check post located at Biju Patnaik Airport Bhubaneswar in the jurisdiction of Foreigners Registration Officer of Bhubaneswar District with effect from 10.07.2015.
- (iv) S.O.1818(E) published in Gazette of India dated 6th July, 2015, appointing Foreigners Registration Officer, Madurai District, as the "Civil Authority" for the purpose of Foreigners Order, 1948 for the Immigration check post located at Madurai Airport in the jurisdiction of Superintendent of Madurai District with effect from 01.09,2012.
- (22) A copy each of the following Notifications (Hindi and English versions) issued under sub-rule (b) of Rule 3 of the Passport (Entry into India) Rules, 1950:-
 - (i) S.O.1815(E) published in Gazette of India dated 6th July, 2015, designating Phulbari in West Bengal as an authorized Immigration check post for entry into/exit from India with valid travel documents for all classes of passengers.

- (ii) S.O.1504(E) published in Gazette of India dated 8th June, 2015, designating Agatti & Minicoy Islands in Lakshadweep U.T. as an authorised Immigration check post for entry into/exit from India with valid travel documents for all classes of passengers.
- (iii) S.O.2017(E) published in Gazette of India dated 23rd July, 2015, designating Biju Patnaik Airport, Bhubaneswar of Odisha state as an authorised Immigration check post for entry into/exit from India with valid travel documents for all classes of passengers.
- (iv) S.O.1817(E) published in Gazette of India dated 6th July, 2015, designating Madurai Airport of Tamilnadu State as an authorised Immigration check post for entry into/exit from India with valid travel documents for all classes of passengers.
- (23) A copy each of the following Notifications (Hindi and English versions) under Section 167 of the Assam Rifles Act, 2006:-
 - (i) The Assam Rifles Subedar Major (Buildings and Roads) (Engineers) Group 'B' (Combatised) Recruitment Rules, 2015 published in Notification No. G.S.R. 225 in weekly Gazette of India dated 5th December, 2015.
 - (ii) The Assam Rifles Naib Subedar (Electrician Motor Vehicle) Group 'B'
 Combatised Post Recruitment Rules, 2015 published in Notification No.
 G.S.R. 223 in weekly Gazette of India dated 28th November, 2015.
 - (iii) The Assam Rifles, Naib Subedar (Teacher), Group 'B' Combatised Posts Recruitment Rules, 2016 published in Notification No. G.S.R. 26 in weekly Gazette of India dated 27th February, 2016.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2014-2015.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Protection of Plant Varieties and Farmers' Rights (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 427(E) in Gazette of India dated 19th April, 2016 under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.
- (27) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the third quarter of financial year 2015-2016, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.
- (28) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - (i) The Insurance Regulatory and Development Authority of India (Registration and Operations of Branch Offices of Foreign Reinsurers other than Lloyd's) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg/17/107/2015 in Gazette of India dated 23rd October, 2015.
 - (ii) The Insurance Regulatory and Development Authority of India (Registration and Operations of Branch Offices of Foreign Reinsurers other than Lloyd's) (First Amendment) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg/1/113/2016 in Gazette of India dated 4th February, 2016.
- (29) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2014-2015, alongwith Audited Accounts under sub-section (5) of Section 40 of the National Housing Bank Act, 1987.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

4. Reports of Committee on Government Assurances

Shri Prahlad Singh Patel presented the following Reports (Hindi and English versions):-

- (1) Thirty-first Report regarding review of pending Assurances pertaining to the Ministry of Road Transport and Highways.
- (2) Thirty-second Report regarding review of pending Assurances pertaining to the Department of Space.
- (3) Thirty-third Report regarding review of pending Assurances pertaining to the Ministry of Drinking Water and Sanitation.
- (4) Thirty-fourth Report regarding requests for dropping of Assurances (Acceded to).
- (5) Thirty-fifth Report regarding requests for dropping of Assurances (Not acceded to).

5. Report of Standing Committee on Energy

Dr. Kirit Somaiya presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2015-16):-

- (1) Eighteenth Report on Action Taken by the Government on the recommendations contained in the Sixth Report (16th Lok Sabha) on Demands for Grants of the Ministry of New and Renewable Energy for the year 2015-16.
- (2) Nineteenth Report on Action Taken by the Government on the recommendations contained in the Seventh Report (16th Lok Sabha) on the subject 'Energy Conservation' pertaining to Ministry of Power.

6. Report of Standing Committee on Science & Technology, Environment & Forests

Shri Chirag Paswan laid on the Table the Two Hundred Eighty-fifth Report (Hindi and English versions) on 'Effects of Tobacco Curing on Environment and Health' of Standing Committee on Science & Technology, Environment & Forests.

7. Presentation of Petition

Shri Nishikant Dubey presented a Petition signed by Sarvashri Lakhan Turi and Mahendra Prasad Kushwaha regarding opening up of an All India Institute of Medical Sciences (AIIMS) at Deoghar, Jharkhand.

8. Statements by Ministers

- (1) The Minister of State in the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2014-15), pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.
- (2) The Minister of State in the Ministry of Social Justice and Empowerment laid (Hindi and English versions) a Statement (i) correcting the reply given on 28.04.2015 to Unstarred Question No. 5615 by Shrimati Ranjeet Ranjan, M.P. regarding 'Begging among Children' and (ii) giving reasons for delay in correcting the reply.

*12.08 P.M.

9. Motion

Shri Arjun Ram Meghwal moved the following motion:-

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on $9^{\text{th}}\,\text{May},\,2016.$ "

The motion was adopted.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.13 P.M.)

^{*}From 12.08 P.M. to 1.07 P.M., Members raised matters of urgent public importance.

2.13 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ram Tahal Choudhary regarding need to check the steep fee hike by private schools affiliated to CBSE in Ranchi parliamentary constituency, Jharkhand.
- (2) Shri Ashok Mahadeorao Nete regarding need to declare tax-holiday for industries in Gadchiroli-Chimur parliamentary constituency, Maharashtra.
- (3) Shri Hari Om Singh Rathore regarding need to provide stoppage of Mandore Express and Jaipur-Jodhpur Intercity Express at Ren railway station in Nagaur, Rajasthan.
- (4) Shri Kanwar Singh Tanwar regarding need to construct pucca bathing ghats and changing room for pilgrims on the banks of river Ganga at Tigri Dham in Amroha parliamentary constituency, Uttar Pradesh.
- (5) Smt. Rekha Arun Verma regarding need to construct an underpass on N.H.24 passing through Kasta Legislative Assembly, Uttar Pradesh.
- (6) Dr. Virendra Kumar regarding need to frame stringent laws for eradication of child labour in the country.
- (7) Smt. Savitri Thakur regarding need to expedite construction of four-laning of National Highway No. 59 from Indore to Pitol in Madhya Pradesh.
- (8) Shri Sudheer Gupta regarding Alkaloid Factory, Neemuch, Madhya Pradesh and progress made in Alkaloid sector in the country.
- (9) Shri Jagdambika Pal regarding need to provide adequate land-price to farmers of Siddharthnagar district, Uttar Pradesh whose land has been acquired for Indo-Nepal border road project.

- (10) Shri Rahul Kaswan regarding need to provide Rajasthan its allocated share of water from Rabi and Beas rivers.
- (11) Shri Ram Charitra Nishad regarding need to undertake adequate relief measures in drought-hit districts of Uttar Pradesh.
- (12) Shri Ashwini Kumar Choubey regarding need to set up a Urban Health Centre under National Urban Health Mission in Buxar parliamentary constituency, Bihar.
- (13) Shri Jugal Kishore Sharma regarding need to improve BSNL mobile & internet service in Jammu, J&K.
- (14) Dr. Banshilal Mahto regarding need to start medical education system integrating Allopathic and Ayurvedic systems of treatment and also promote Ayurveda in the country.
- (15) Smt. Ranjeet Ranjan regarding need to devolve powers to Members of Parliament for better execution of construction works under Pradhan Mantri Gram Sadak Yojana in their respective parliamentary constituencies in the country.
- (16) Shri B. N. Chandrappa regarding need to adequately compensate the farmers whose land have been acquired by Defence Research Development Organisation (DRDO) in Chitradurga, Karnataka.
- (17) Shri R. Dhruvanarayana regarding need to reintroduce Integrated Development of Small Ruminants scheme in Chamarajanagar district of Karnataka.
- (18) Shri Tapas Mandal regarding need to declare the Nabadwip city in West Bengal as a National Heritage City.
- (19) Shri Ladu Kishore Swain regarding need to set up a Sugarcane Research Institute at Babanpur in Ganjam district of Odisha.

- (20) Shri Vinayak Bhaurao Raut regarding need to accord approval to the proposal of Government of Maharashtra for construction of fishing port at Anandwadi village, Deogarh Tehsil, Sindhudurg district, Maharashtra.
- (21) Shri M. Srinivasa Rao regarding various institutions to be apportioned between Andhra Pradesh and Telangana under the Andhra Pradesh Reorganisation Act.
- (22) Shri B. B. Patil regarding drought situation prevailing in Telangana.
- (23) Shri Y.S. Avinash Reddy regarding need to set up a steel plant in YSR Kadapa district of Andhra Pradesh.
- (24) Shri Prem Singh Chandumajra regarding problems faced by Indians going abroad to earn livelihood.
- (25) Shri Dushyant Chautala regarding need to construct additional staff quarters for employees working in Hisar Railway Station in Haryana.

2.14 P.M.

11. Amendments made by Rajya Sabha – Agreed to

* The Industries (Development and Regulation) Amendment Bill, 2015

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Smt. Nirmala Sitharaman:-

ENACTING FORMULA

That at page 1, line 1, <u>for</u> the word "Sixty-sixth", the word "Sixty-seventh" be <u>substituted</u>.

CLAUSE 1

That at page 1, line 3, <u>for</u> the figure "2015", the figure "2016" be *substituted*.

CLAUSE 2

That at page 2, line 3 **for** the figure "2015", the figure "2016" be **substituted**.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the amendments were agreed to.

^{*} The Bill was passed by Lok Sabha on the 10th December, 2015, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 28th April, 2016 and returned it to Lok Sabha on the same day.

2.17 P.M.

12. Discussion under Rule 193

Time Taken: 5 Hrs. 16 Mts.

Further discussion on the situation arising out of drought and drinking water crisis in many States and need to consider inter-linking of rivers and water resource management for sustainable solution to mitigate the crisis raised by Shri Jagdambika Pal on 5th May, 2016 continued.

The following members took part in the debate :-

- 1. Smt. Aparupa Poddar
- 2. Shri Chandrakant Bhaurao Khaire
- 3. Shri Bhartruhari Mahtab
- 4. Shri A.P. Jithender Reddy
- 5. Shri Mohammad Salim
- 6. Shri Mekapati Rajamohan Reddy
- 7. Smt. Supriya Sadanand Sule
- 8. Dr. Pritam Gopinath Munde
- 9. Shri Dharmendra Yadav
- 10. Shri Prem Singh Chandumajra
- 11. Shri Pralhad Venkatesh Joshi
- 12. Shri Rajeev Shankarrao Satav
- 13. Shri Chirag Paswan
- 14. Shri Prahlad Singh Patel
- 15. Shri Ram Kumar Sharma Kushwaha
- 16. Col. (Retd.) Sona Ram Choudhary
- 17. Shri Raosaheb Patil Danve
- 18. Smt. Jayshreeben Patel
- 19. Chaudhary Birender Singh (intervened)

The discussion was not concluded.

6.33 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 11th May, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, May 11, 2016/Vaisakha 21, 1938 (Saka)

No. 156

11.02 A.M.

1. Starred Questions

Starred Question Nos. 241 and 243 – 245 were orally answered.

Member in whose name Starred Question No. 242 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 242 were asked.

Replies to Starred Question Nos. 246–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2013-2014, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Government of the working of the Nalanda University, Nalanda, for the year 2013-2014.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Indian Facilitation Centre, Gurgaon, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Indian Facilitation Centre, Gurgaon, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Unified Building Bye-Laws for Delhi, 2016 (Hindi and English versions) published in Notification No. S.O. 1191(E) in Gazette of India dated 22nd March, 2016, under Section 58 of the Delhi Development Act, 1957.
- (6) A copy of the Outcome Budget (Hindi and English versions) of the Department of Electronics and Information Technology, Ministry of Communications and Information Technology, for the year 2016-2017.
- (7) A copy of the Panic button and Global Positioning System facility in all mobile phone handsets Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 436(E) in Gazette of India dated 22nd April, 2016 under sub-section (4) of Section 10 of the Indian Wireless Telegraphy Act, 1933.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in

- Siddha, Chennai, for the year 2014-2015.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2014-2015.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2014-2015.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2016 (Hindi and English versions) published in Notification No. G.S.R. 199(E) in Gazette of India dated 27th February, 2016 under Article 320(5) of the Constitution.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2014-2015, alongwith

Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2014-2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Indian Forest Service (Probationers' Final Examination) Regulations, 2016 (Hindi and English versions) published in Notification No. G.S.R.270(E) in Gazette of India dated 2nd March, 2016 under sub-section (2) of Section 3 of the All India Services Act, 1951.

4. Message from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i)[®] Secretary-General reported a message from Rajya Sabha that at its sitting held on the 11th May, 2016, Rajya Sabha passed Dr. Rajendra Prasad Central Agricultural University Bill, 2016.
- (ii)^{\$} That at its sitting held on the 11th May, 2016, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate 10 members from Rajya Sabha to associate with the Joint Committee of the Houses on the Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Bill, 2016 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
 - 1. Shri Ajay Sancheti
 - 2. Shri Bhupender Yadav
 - 3. Shri Naresh Gujral
 - 4. Shri Anand Sharma

[®]At 3.42 P.M.

^{\$}At 7.21 P.M.

- 5. Shri Bhubaneswar Kalita
- 6. Shri Praful Patel
- 7. Shri Ravi Prakash Verma
- 8. Shri K.C. Tyagi
- 9. Shri Sukhendu Sekhar Roy
- 10. Shri Satish Chandra Misra

5. Bill as passed by the Rajya Sabha – Laid on the Table

Dr. Rajendra Prasad Central Agricultural University Bill, 2016

6. Report of Committee on Estimates

Dr. Murli Manohar Joshi presented the Fifteenth Report (Hindi and English versions) of Committee on Estimates (2016-17) on the subject 'Ganga Rejuvenation pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation.

7. Report of Railway Convention Committee

Shri Bhartruhari Mahtab presented the Third Report (Hindi and English versions) of the Railway Convention Committee (Sixteenth Lok Sabha) on the subject 'Commercial utilization of vacant Railway land - Role of Rail Land Development Authority (RLDA)'.

8. Report of the Committee on Private Members' Bills and Resolutions

Shri Rattan Lal Kataria presented the Twenty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

9. Statement of Standing Committee on Railways

Shri Dinesh Trivedi laid on the table the Statement (Hindi and English versions) on Action Taken by Government on the recommendations contained in Chapter-I of the 7th Report of the Standing Committee on Railways (16th Lok Sabha) on Action Taken by Government on the recommendations contained in their 3rd Report (16th Lok Sabha) on 'Demands for Grants (2014-15) of the Ministry of Railways'.

10. Statements by Ministers

- (1) The Minister of Health and Family Welfare laid a statement (Hindi and English versions) correcting the reply given on 29.04.2016 to Unstarred Question No.1016 by Shri Mohammed Faizal, MP regarding 'Medical Seats'.
- (2) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space laid the following statements (Hindi and English versions) regarding the:
 - (i) Status of implementation of the recommendations contained in the 191st Report of the Standing Committee on Home Affairs on Action Taken by the Government on observations/recommendations contained in the 186th Report on Demands for Grants (2015-16), pertaining to the Ministry of Development of North Eastern Region.
 - (ii) Status of implementation of the recommendations contained in the 194th Report of the Standing Committee on Home Affairs on Action Taken by the Government on observations/recommendations contained in the 173rd Report on the `Strengthening of the Working of Ministry of Development of North Eastern Region for effective implementation of

policies, programmes, schemes and projects meant for North Eastern Region', pertaining to the Ministry of Development of North Eastern Region.

(3) The Minister of State in the Ministry of Science and Technology; and Minister of State in the Ministry of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 273rd Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2015-16), pertaining to the Department of Science and Technology, Ministry of Science and Technology.

12.06 p.m.

11. Government Bill – Introduced

The Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Bill, 2016

12. Motion regarding appointment of a Joint Committee of both Houses (JPC) — Adopted

Time Taken: 2 Mts.

Shri Arun Jaitley moved the following motion:-

"That the Bill further to amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, the Recovery of Debts due to Banks and Financial Institutions Act, 1993, the Indian Stamp Act, 1899 and the Depositories Act, 1996 and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting 30 members, 20 members from this House, namely:-

- 1 Shri P.P. Chaudhary
- 2 Shri Gopal Chinayya Shetty

- 3 Shri Subhash Beharia
- 4 Shri Nishikant Dubey
- 5 Shri Shivkumar C. Udasi
- 6 Shri Anil Shirole
- 7 Shri Abhishek Singh
- 8 Shri Gajendra Singh Sekhawat
- 9 Shri Sanjay Jaiswal
- 10 Shri Jaqdambika Pal
- 11 Shri Jaidev Galla
- 12 Shri Chandrakant Khaire
- 13 Shri Chirag Paswan
- 14 Shri K.C. Venugopal
- 15 Km. Sushmita Dev
- 16 Dr. P. Venugopal
- 17 Shri Kalyan Banerjee
- 18 Shri Bhartruhari Mahtab
- 19 Shri B. Vinod Kumar
- 20 Shri Jitendra Chaudhury

and 10 from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

*12.08 P.M.

13. Submission by Members

The following members made submission regarding situation arising out of verdict of Supreme Court to conduct National Eligibility Entrance Test for medical courses in the country especially the medium of Examination:-

- 1. Dr.(Smt.) Kakoli Ghosh Dastidar
- 2. Shri Prem Singh Chandumajra
- 3. Shri Rajeev Shankarrao Satav
- 4. Shri Mohammad Salim
- 5. Shri Tathagata Satpathy
- 6. Shri Hukum Singh
- 7. Shri Mallikarjun Kharge

Dr. Kirit Premjibhai Solanki, Smt. Kavitha Kalvakuntla, Smt. Jayshreeben Patel, Shri Laxman Giluwa, Shri Sankar Prasad Datta, Smt. Aparupa Poddar, Shri P.P. Chaudhary, Shri Bhairon Prasad Mishra and Km. Sushmita Dev associated.

Shri M. Venkaiah Naidu responded.

(Lok Sabha adjourned at 1.24 P.M. and re-assembled at 2.33 P.M.)

^{*}From 12.08 P.M. to 1.24 P.M., Members raised matters of urgent public importance.

2.33 P.M.

14. Matters Under Rule 377

- (1) Shri Janardan Singh Sigriwal raised a matter regarding need to impress upon Government of Bihar to improve healthcare facilities in Maharajganj parliamentary constituency, Bihar.
- (2) Shri Kirti Azad raised a matter regarding need to set up a Software Technology Park in Darbhanga, Bihar.
- (3) Shri Sukhbir Singh Jaunpuria raised a matter regarding need to establish a Girls Degree College in Gangapur city, Rajasthan.
- (4) Shri Raosaheb Patil Danve raised a matter regarding need to include agricultural activities in the list of the works under Mahatma Gandhi National Rural Employment Guarantee Scheme particularly in drought-hit Maharashtra.
- (5) Shri Gaurav Gogoi raised a matter regarding the issue of child trafficking in North Eastern India.
- (6) Shri Vishnu Dayal Ram raised a matter regarding need to set up a Trauma Centre along National Highway No. 75 in Palamu parliamentary constituency, Jharkhand.
- (7) Shri Mukesh Rajput raised a matter regarding need to formulate a plan to check land erosion caused by rivers in Farrukhabad parliamentary constituency, Uttar Pradesh.
- (8) Shri S.P. Muddahanumegowda raised a matter regarding need for fourlaning of National Highway No. 206 between Tumkur and Honnavar in Karnataka.
- (9) Shri Nagendra Kumar Pradhan raised a matter regarding need to grant Group 'B' non-gazetted status to Junior Engineer and Group B gazetted status to Senior Section Engineer in Railways.

- (10) Shri Prataprao Ganpatrao Jadhav raised a matter regarding need to provide funds to develop tourist facilities in Lonar Crater Lake, a famous tourist destination in Buldhana parliamentary constituency, Maharashtra.
- (11) Shri Jayadev Galla raised a matter regarding need to approve underground drainage project in Tenali Municipality in Guntur district of Andhra Pradesh.
- (12) Shri Shailesh Kumar alias Bulo Mandal raised a matter regarding need to set up a Kendriya Vidyalaya in Bhagalpur, Bihar.
- (13) Shri Raju Shetti raised a matter regarding need to waive off interest accrued on farm loans taken by farmers.
- (14) Shri Sharad Tripathi raised a matter regarding need to delegate powers to Members of Parliament to select work execution agencies under MPLAD Scheme.
- (15) Shri Kamakhya Prasad Tasa raised a matter regarding implementation of Swachh Bharat Abhiyan.
- (16) Shri Sushil Kumar Singh raised a matter regarding need to provide adequate financial assistance to the inventor of Mangal Turbine, a fuel-less turbine for irrigation purpose.
- (17) Shri Om Birla raised a matter regarding need to provide funds for fencing of agricultural fields to keep away straying wild animals.
- (18) Shri Laxmi Narayan Yadav raised a matter regarding need to provide free uniform, note books and text books to students belonging to Economically Weaker Sections and Disadvantaged Groups studying in government aided schools.
- (19) Shri Nanabhau Falgunrao Patole raised a matter regarding need to take necessary steps to prevent hacking of websites run by government organisations.

3.03 P.M.

15. Discussion under Rule 193

Time Taken: 9 Hrs. 20 Mts.

Further discussion on the situation arising out of drought and drinking water crisis in many States and need to consider inter-linking of rivers and water resource management for sustainable solution to mitigate the crisis raised by Shri Jagdambika Pal on 5th May, 2016 continued.

The following members took part in the debate :-

- 1. Shri Rangaswamy Dhruvanarayana
- 2* Shri Shrirang Appa Barne
- 3* Shri Jasvantsinh Sumanbhai Bhabhor
- 4* Shri Jayadev Galla
- 5* Shri A.T. (Nana) Patil
- 6* Dr. Kulamani Samal
- 7* Dr. (Prof.) Prasanna Kumar Patasani
- 8* Shri Sukender Reddy Gutha
- 9* Shri Harish Dwivedi
- 10. Shri Kristappa Nimmala
- 11* Smt. Riti Pathak
- 12* Shri Om Birla
- 13* Shri Parvatagouda Chandanagouda Gaddigoudar
- 13* Shri Prabhubhai Nagarbhai Vasava
- 14* Smt. Anju Bala
- 15* Smt. Meenakshi Lekhi
- 16* Shri S.P. Muddahanumegowda
- 17* Shri Doddaalahalli Kempegowda Suresh
- 18* Shri George Baker
- 19* Shri Kapil Moreshwar Patil
- 20* Dr. Yashwant Singh
- 21* Shri Thota Narasimham
- 22* Shri Rodmal Nagar
- 23* Shri Rabindra Kumar Jena
- 24* Shri Dushyant Singh
- 25* Shri Birendra Kumar Chaudhary
- 26* Shri Rakesh Singh
- 27. Shri Virendra Singh
- 28. Shri Dushyant Chautala

^{*}Written speeches were laid on the Table.

- 29. Shri Kaushalendra Kumar
- 30. Shri Rajesh Ranjan (Pappu Yadav)
- 31. Shri Janardan Singh Sigriwal
- 32. Dr. (Smt.) Mamtaz Sanghamita
- 33. Shri Prataprao Ganpatrao Jadhav
- 34. Shri Sushil Kumar Singh
- 35. Shri Tamradhwaj Sahu
- 36* Shri Kirit Premjibhai Solanki
- 37. Shri Dharambir
- 38* Shri B.N. Chandrappa
- 39* Smt. Renuka Butta
- 40. Smt. Savitri Thakur
- 41* Smt. Kavitha Kalvakuntla
- 42. Shri Devendra Singh alias Bhole Singh
- 43* Shri Tathagata Satpathy
- 44* Shri Devji Mansingram Patel
- 45* Dr. Thokchom Meinya
- 46* Shri Balabhadra Majhi
- 47. Smt. Rekha Arun Verma
- 48. Maulana Badruddin Ajmal
- 49* Shri Ramcharan Bohra
- 50. Smt. Krishna Raj
- 51* Shri Sankar Prasad Datta
- 52* Shri Chandra Prakash Joshi
- 53. Shri S.S. Ahluwalia
- 54. Shri Raju Shetti alias Devappa Anna
- 55* Shri Rameshwar Teli
- 56. Smt. Raksha Nikhil Khadse
- 57. Shri Harish Chandra Meena
- 58* Sushree Sadhvi Savitri Bai Phoole
- 59* Shri Sanganna Amarappa Karadi
- 60# Shri Yerram Venkata Subbareddy

(Lok Sabha adjourned at 5.14 P.M. and re-assembled at 5.24 P.M.)

5.24 P.M.

- 61. Shri Bhairon Prasad Mishra
- 62* Shri Vinod Kumar Boianapalli
- 63. Shri Ravindra Kumar Pandey
- 64* Shri Rahul Kaswan
- 65. Shri Janardan Mishra

#He resumed his speech after the House re-assembled at 5.24 P.M.

^{*}Written speeches were laid on the Table.

- 66. Shri Prem Das Rai
- 67. Dr. Sunil Baliram Gaikwad
- 58. Smt. Rama Devi
- 59. Shri Dilip Kumar Mansukhlal Gandhi
- 60. Shri C.R. Chaudhary
- 61* Shri Hemant Tukaram Godse
- 62* Dr. Satya Pal Singh
- 63. Dr. Virendra Kumar
- 64. Shri Kantilal Bhuria
- 65* Smt. Poonamben Hematbhai Maadam
- 66* Shri Ajay (Teni) Mishra
- 67* Shri Ashwini Kumar Choubey
- 68* Shri Jugal Kishore Sharma
- 69* Shri Sharad Tripathi
- 70* Smt. Neelam Sonker
- 71* Shri Ajay Tamta
- 72* Kunwar Pushpendra Singh Chandel
- 73* Dr. Tapas Mandal
- 74* Shri P.P. Chaudhary
- 75* Shri Gopal Chinayya Shetty
- 76* Smt. Pratima Mondal
- 77* Shri Md. Badaruddoza Khan
- 78* Shri Bodh Singh Bhagat
- 79* Dr. (Smt.) Ratna De (Nag)
- 80* Shri Daddan Mishra
- 81. Shri Sanwar Lal Jat (intervened)

Shri Radha Mohan Singh replied to the debate.

The discussion was concluded.[%]

^{*}Written speeches were laid on the Table.

[%]At 7.20 P.M.

[®]16. Announcement by the Chair

The Chair made the following announcement:-

"Hon'ble Members, before I call Shri Radha Mohan Singh, Hon'ble Minister of Agriculture to move motion for consideration of the Dr. Rajendra Prasad Central Agricultural University Bill, 2016, as passed by Rajya Sabha. I have to inform the House that Hon'ble Minister *vide* communication dated 11 May, 2016 has intimated that the President, having been informed of the subject matter of the Dr. Rajendra Prasad Central Agricultural University Bill, 2016, as passed by Rajya Sabha, recommends to the House the consideration of the Bill under article 117(3) of the Constitution.

***17.** Government Bill – Passed

Dr. Rajendra Prasad Central Agricultural University Bill, 2016, as passed by Rajya Sabha

Time Taken: 04 Mts.

The motion for consideration of the Bill was moved by Shri Radha Mohan Singh.

The motion for consideration of the Bill was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 46 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Shri Radha Mohan Singh.

The motion was adopted and the Bill was passed.

[@]At 6.15 P.M.

7.22 P.M.

18. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Eighth Session of the Sixteenth Lok Sabha.

7.31 P.M.

19. National Song

The National Song was played.

7.32 P.M.

(Lok Sabha adjourned sine-die at 7.32 P.M.)

ANOOP MISHRA Secretary General